



HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

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No. HSPCB/PR/2022/5338

Dated: 29.03.2022

To

The Registrar,
National Green Tribunal,
New Delhi.

Sub: **Report of the Joint Committee in the matter of Original Application No. 256/2021; Vikram & Ors. Applicant(s) Versus Indian Synthetic Rubber Private Limited & Ors. Respondent(s), in compliance of Hon'ble National Green Tribunal's Order dated November 1, 2021.**

Ref: Hon'ble NGT Order dated 01.11.2021 in O.A no. 256/2021.

Please find enclosed herewith the Report of the Joint Committee in the matter of Original Application No. 256/2021; Vikram & Ors. Applicant(s) Versus Indian Synthetic Rubber Private Limited & Ors. Respondent(s), in compliance of Hon'ble National Green Tribunal's Order dated November 1, 2021.

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Regional Officer
Panipat Region

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.256 of 2021

IN THE MATTER OF:

Vikram & Ors.

Applicant(s),

Versus

Indian Synthetic Rubber Private Limited & Ors.

Respondent(s)

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**Regional Officer, HSPCB
Panipat Region**

Report of the Joint Committee in the matter of Original Application No. 256/2021; Vikram & Ors. Applicant(s) Versus Indian Synthetic Rubber Private Limited & Ors. Respondent(s), in compliance of Hon'ble National Green Tribunal's Order dated November 1, 2021.

1. Background:

The present matter is regarding a grievance against the Industrial Unit viz. M/s Indian Synthetic Rubber Private Limited located opposite Naphtha Cracker Polymer Terminal Gate, PO Panipat Refinery, Panipat, Haryana and set up in 2013, for manufacture of Emulsion Styrene Butadiene Rubber (E-SBR). The following grievances have been made by the application in this matter:

- i. The unit was installed after obtaining Environmental Clearance (EC) from the concerned competent authorities but it was commissioned without complying with various conditions mentioned in the EC which included a provision for 33% area as green belt.
- ii. No greenbelt has been developed by the Industrial Unit at all, which was necessary to mitigate the effect of fugitive emissions all around the plant. Initially, inspections were also made by authorities on 31.12.2013 and 24.11.2014 wherein also non-compliances with environmental safeguards required to be observed by Respondent 1, were found, and report was submitted mentioning those non-compliances. Still, Respondent 1 has not removed such defects and continued to violate the conditions mentioned in EC.
- iii. State PCB granted consent to operate to the Unit on 26.04.2016 under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974, but even conditions of consent are not being observed and complied with by the Industrial Unit.
- iv. Industrial Unit is also releasing untreated effluents on nearby land which has entered the water table, contaminated ground water and affecting local villagers/residents. The pollution being caused by the Industrial Unit is causing different kinds of serious diseases including respiratory disease, skin disease, eye problems etc.

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2. Directions of Hon'ble National Green Tribunal and Compliance:

Hon'ble National Green Tribunal vide its order dated November 1, 2021 (**Annexure-1**) observed and directed, as follows:

"Considering the facts as stated in the Application and documents appended with OA, in our view, it would be appropriate to obtain a factual report by constituting a Joint Committee comprising of the CPCB, State PCB and District Magistrate, Panipat."

In compliance of the directions of the Hon'ble NGT, a joint Committee comprising of the following members was constituted:

- i. Dr. Narender Sharma, Additional Director, CPCB, Regional Directorate, Chandigarh (Nominated by CPCB)
- ii. Er. Kamaljeet, Regional Officer, HSPCB, Panipat (Nominated by HSPCB)
- iii. Shri Ramesh Chand, Tehsildar, Sales, Panipat (Nominated by DC, Panipat)

3. Factual Report of the Joint Committee:

The Joint Committee was directed by Hon'ble National Green Tribunal to file a Factual Report. In compliance of the directions, the Joint Committee visited & inspected the site on 2/12/2021, interacted with the stakeholders and examined various documents related to this matter. The Joint committee was accompanied by Er. Pardeep Singh, AEE, HSPCB Panipat. The factual report of the Joint Committee on the various points raised in the Original Application is submitted, as follows:

3.1. Compliance of Conditions of Environmental Clearance (EC) and Consent to Operate (CTO) with specific reference to development of Green Belt:

Environmental Clearance for the Unit under reference, was granted to M/s Indian Oil Corporation Ltd, for installation of "Emulsion Styrene Butadiene Rubber (E-SBR : 1, 20, 000 MTPA) Unit" at Panipat Refinery, Panipat, Haryana in 57 acres of land vide No. J-11011/667/2009-IA (I) dated January 16, 2012 (**Annexure-2**). The Environmental Clearance was granted with various conditions including that *"Green belt shall be developed in 33% area to mitigate the effect of fugitive emissions all around the plant as per CPCB guidelines in consultation with the local DFO. Thick greenbelt with the suitable plant species shall be developed around the proposed plant, to mitigate the odour problem."*

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The above Environmental Clearance was transferred in the name of M/s Indian Synthetic Rubber Limited (ISRPL), a Joint Venture Company of IOCL, from M/s Indian Oil Corporation Ltd. (IOCL) Vide No. J-11011/667/2009-IA (I) dated June 7, 2013 (**Annexure-3**).

The compliance of various conditions of the Environmental Clearance granted to ISRL, was verified by MoEF&CC through physical inspection on September 7, 2014 and a report in this regard was generated vide Letter No. 4-1035/2012-RO (NZ) dated 24/11/2014 (**Annexure-4**). As per the above report of MoEF&CC, "*No violations have been noticed. However, a few conditions are yet to be complied. Hence, a non compliance! Suggestive letter has been written to improve the compliance status of such conditions in time bound frame.*"

With regard to the specific condition regarding development of 33% area as green belt all around the plant, the above inspection report of MoEF&CC dated 24/11/2014, mentions that the Unit is complying with this condition.

The Joint Committee also visited the plant and observed that the Industry has developed two layers of trees comprising around 4000 Ashoka trees and other species all around the boundary within the premises of the plant and considering 1000 trees/acre, the equivalent area under plantation comes to around 4 acres (Photograph 1 & 2 of **Annexure-11**). However, it was observed that industry has also developed plantation in 17.5 acres of land outside the premises of the industry in the land which belongs to M/s IOCL (Photograph **3** of **Annexure-11**)

In this regard, a letter dated 8/12/2021 alongwith as RTI reply of IOCL vide Letter No. PR/RTI/2021 dated 17/6/2021 (**Annexure-5**), from the applicant in this matter, Shri Vikram, was received in the office of HSPCB, Regional Officer, Panipat saying that there is no agreement of ISRPL with IOCL for leasing out of this 17.5 acres of land. A clarification in this regard was sought from M/s IOCL, by HSPCB RO, Panipat and M/s IOCL vide letter No. PR/A&W/2021-22/18 dated 21/12/2021 (**Annexure-6**) replied, as follows:

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"It may please be informed that ISRPL is a Joint Venture of IOCL. The subject land of 17.5 acres has been developed and being maintained by ISPL since the year 2014, as per EIA report submitted by IOCL as the time of obtaining EC and also in compliance of the commitment made in the public hearing by IOCL."

It was further informed by M/s IOCL that the formal agreement in this regard has recently been signed and notarized between IOCL and ISRPL on 15/11/2021.

It is concluded from the above that though the ISRPL has developed plantation in around 21.5 acres of land i.e approx. 37.7 % of the total area of the Unit but out of these 21.5 acres of land under plantation, 4 acres (7% of the area of the Unit) is within the premises and remaining 17.5 acres (30.7% of the area of the Unit) is outside the premises. However, as per the condition stipulated in the Environmental Clearance, the Unit was required to develop 33% of the area (18.9 acres) under plantation all around the plant, to mitigate the effect of fugitive emission and odour problem.

It was also observed that now there is no space left, to further develop any plantation within the premises of the Unit. However, the height of the boundary walls may be raised to minimize the impact of emissions and odour and/or additional plantation may be raised in the nearest forest land, if made available to the Unit. This is important, since the Unit is storing and using Styrene Gas as one of the inputs.

The unit was found to be complying with other conditions of Environmental Clearance and Consent to Operate granted by HSPCB reports of MoEF&CC and HSPCB. The latest six-monthly compliance report w.r.t conditions of Environmental Clearance submitted by the Unit to MoEF&CC, is attached as **Annexure-7**.

3.2. Regarding release of untreated effluent on nearby land which have entered the water table, contaminated ground water and affecting local villagers/residents.

ISRPL is a Zero Liquid Discharge Unit with "recycle and use" of 2475 m³ treated trade effluent/day as per Consent to Operate (CTO) granted by HSPCB (**Annexure-8**). The Joint Committee also didn't observe any outlet for discharge of untreated/treated effluent during visit and therefore applicant was requested by the Joint Committee to visit the site and show the point, from where untreated effluent is

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discharged by the Industry into the nearby land. The applicant visited the site and showed the holes in the boundary walls created to release the rain water (**Photograph 4 of Annexure-11**).

The joint Committee obtained the copy of the construction/structural drawing of the boundary wall for examination. It was observed by the Joint Committee that these 50 mm dia weep holes have been provided as per construction drawing for structural safety of the boundary wall during extreme rain conditions (Copy of the construction drawing attached as **Annexure-9**).

It was also observed by the Joint Committee that holes on one side of the wall have already been closed by the ISRPL. The "before and after" photographs alongwith details of expenditure made for plastering of these holes as provided by ISRPL are attached as **Annexure-10**.

It was informed by the representatives of the ISRPL that the industry is ready to close the holes opening towards the nearby land but the Owner of land, who is also one of the Applicants in this matter, is not permitting the industry to do so.

It is concluded from the above that holes created in the boundary walls, which are opening in the nearby land, are meant for releasing the rain water during extreme rain and not for discharging the effluent. The Industry is also ready to plaster these holes and close the opening in the nearby land, if permitted by the Owner of the land (One of the applicant in this matter).

4. Submission:

The above factual report w.r.t various grievances in the matter of Original Application No. 256 of 2021, is being submitted by the Joint Committee, for the consideration of Hon'ble National Green Tribunal. The Joint Committee will abide by further directions of the Hon'ble Tribunal, in this matter.

Ramesh Chand
District Administration
(On long medical
leave)

V. 29/3/2022
Kamaljit Singh
HSPCB, Panipat

29/3/22
Dr. Narender Sharma
CPCB

Item No. 09

(Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL

(By Video Conferencing)

Original Application No. 256/2021

Vikram & Ors.

Applicant(s)

Versus

Indian Synthetic Rubber Private Limited & Ors.

Respondent(s)

Date of hearing: 01.11.2021

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Jitesh Malik, Advocate

ORDER

1. Heard Shri Jitesh Malik, Counsel appearing for the Applicant.
2. This application has been filed under Section 14, 15, 16, 17 and 18 of NGT Act, 2010 raising a grievance that respondent 1, M/s Indian Synthetic Rubber Private Limited, has its unit at opposite Neptha Cracker Polymer Terminal Gate, PO Panipat Refinery, Panipat, Haryana, set up in 2013, for manufacture of Emulsion Styrene Butadiene Rubber (E-SBR). The unit is spread over an area of 57 acres and located adjacent to Panipat Refinery of IOCL at Panipat Haryana. The unit was installed after obtaining Environmental Clearance (EC) from the concerned competent authorities but it was commissioned without complying with various conditions mentioned in the EC which included a provision for 33% area as green belt. Respondent 1 has not developed the said green belt at all. It was necessary to mitigate the effect of fugitive emissions all around the plant.

Thus respondent 6 is causing huge pollution in the area affecting health of the local residence. Initially, inspections were also made by authorities on 31.12.2013 and 24.11.2014 wherein also non-compliances with environmental safeguards required to be observed by Respondent 1, were found, and report was submitted mentioning those non-compliances. Still, Respondent 1 has not removed such defects and continued to violate the conditions mentioned in EC.

3. It is further stated in the application that State PCB granted consent to operate to Respondent 1 on 26.04.2016 under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974, but even conditions of consent are not being observed and complied with by Respondent 1. Reliance is placed on the judgment of this Tribunal dated 22.03.2021 passed in *O.A. No. 738/2018, Satpal Singh Sarpach v. Indian Oil Corporation Limited*, wherein Tribunal had observed that ambient in quality was exceeding the norms in Panipat area where Respondent No. 1 plant is located.

4. Respondent 1 is also releasing untreated effluents on nearby land which have entered the water table, contaminated ground water and affecting local villagers/residents. The pollution being caused by Respondent 1 is causing different kinds of serious diseases including respiratory disease, skin disease, eye problems etc.

5. Considering the facts as stated in the Application and documents appended with OA, in our view, it would be appropriate to obtain a factual report by constituting a joint Committee comprising of the CPCB, State PCB and District Magistrate, Panipat. The said Committee shall submit its report within two months by e-mail at judicial-ngt@gov.in preferably in

the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

A copy of this order be forwarded to the CPCB, State PCB and District Magistrate, Panipat by email.

List for further consideration on 05.01.2022.

Sudhir Agarwal, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

November 01, 2021
Original Application No. 256/2021
AB

F. No. J-11011/667/2009-IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail: pb.rastogi@nic.in
Tele/fax: 011-2436 7668
Dated 16th January, 2012

To, ✓
 Shri S. Mitra, General Manager
 M/s Indian Oil Corporation Ltd.
 9th floor, Indian Oil Bhawan
 No.1 Sri Aurobindo marg, Yusuf Sarai, New Delhi-110016

E-mail: mitras1@iocl.co.in / bhatnagars@iocl.co.in ; Fax: 011- 26859271;

**Subject: Installation of “Emulsion Styrene Butadiene Rubber (E-SBR; 1,20,000 MTPA) Unit”
 at Panipat Refinery, Panipat, Haryana by Indian Oil Corporation Ltd. –
 Environmental Clearance reg.**

Ref. : Your letter no. DO/GM(PJ)/SBR/1/2011 dated 15th July, 2011.

Sir

Kindly refer to your letter dated 15th July, 2011 alongwith Form-1, Prefeasibility Report, EIA/EMP report, Public Hearing Report and subsequent communications vide your letters dated 8th August, 2011 regarding above mentioned subject.

2.0 The Ministry of Environment & Forests has examined your application. It is noted that proposal is for greenfield Emulsion Styrene Butadiene Rubber (E-SBR; 1,20,000 MTPA) Unit near the existing Naphtha Cracker Unit (NCU) of Panipat Refinery. Total project cost is Rs. 890.00 Crores. Total plot area is 2,31,431m² (57 acres). The western Yamuna Irrigation canal is passing at 1 Km from the project site.

3.0 Vent gases generated from various process units and monomer storage tanks as well as intermediates vessels will be burnt in a flare stack of adequate height. Untreated styrene and butadiene from the reactors will be completely recovered in dedicated styrene and butadiene recovery system and reused and the excess will be burnt in the onsite incinerator. Waste heat generated from the incinerator will be recovered in a waste heat boiler to generate steam. Dryer exhaust gas will, be passed through wet scrubber with caustic medium to control organic vapours. Total fresh water requirement from Yamuna Canal will be 1220 m³/day. Industrial effluent will be treated in the effluent treatment plant (ETP) comprising primary, secondary and tertiary treatment facility and treated effluent will be recycled and reused within factory premises. No effluent will be discharged outside the factory premises and 'zero' discharge concept will be adopted. Concentrated rejects will be evaporated in the multiple effect evaporators (MEE). ETP sludge and MEE salt will be sent to treatment storage disposal facilities (TSDF) for hazardous waste. Waste oil will be handed over to authorized re-processors.

4.0 The proposal was considered by the Expert Appraisal Committee (Industry-2) in its 10th, 25th, 26th and 28th meetings held during 29th-30th April, 2011, 29th – 30th July, 2011, 17th-18th August, 2011 and 20th- 21st October, 2011 respectively.

5.0 All the synthetic organic chemicals industry (synthetic rubbers) located outside the industrial area/estate are listed at S.N. 5(f) under Category 'A' and appraised at the Central level. ✓

6.0 Public Hearing/Public Consultation meeting was conducted on 14th June, 2011.

7.0 The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i. All the specific conditions and general conditions specified in the earlier environmental clearance letters accorded vide Ministry's letter nos. J-11011/27/91-IA-II (I) dated 16th July, 1992, J-11011/60/2000-IA-II (I) dated 9th April, 2001, J-11011/52/2000-IA-II (I) dated 30th April, 2001, J-11011/9/2001-IA-II (I) dated 6th December, 2001, J-11011/153/2004-IA-II (I) dated 4th January, 2005 and J-11011/7/2004-IA-II (I) dated 9th August, 2004 shall be implemented.
- ii. As proposed, vent gases generated from various process units and monomer storage tanks and intermediates vessels shall be burnt in a flare stack of adequate height. Untreated styrene and butadiene from the reactors shall be completely recovered in dedicated styrene and butadiene recovery system and reused and the excess shall be burnt in the onsite incinerator. Dryer exhaust gas shall be passed through wet scrubber with caustic medium to control organic vapours.
- iii. The emission standards prescribed by the MoEF under Environment (Protection) Act for petrochemical industry shall be strictly followed. At no time, the emission levels shall go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Stack emissions shall be monitored regularly.
- iv. In plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Adequate dust suppression systems with water spray shall be provided for storage yard, junction houses. Raw material loading and unloading area shall be covered and also provided with water spraying system. Fugitive emissions in the work zone environment, product, raw materials storage area etc. shall be regularly monitored and records maintained. The emissions shall conform to the limits stipulated by the HSPCB.
- v. The company shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on its website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MOEF, the respective Zonal office of CPCB and the Haryana State Pollution Control Board. The levels of PM₁₀, SO₂, NO_x, CO, HC and VOCs in ambient air shall be monitored and displayed at a convenient location near the main gate of the company and at important public places.
- vi. A proper Leak Detection and Repair (LDAR) Program should be prepared and implemented. Focus should be given for prevention of fugitive emissions for which preventive maintenance of pumps, valves, pipelines are required. Proper maintenance of mechanical seals of pumps and valves should be given. A preventive maintenance schedule for each unit should be prepared and adhered to.
- vii. Continuous monitoring system for VOCs at all important places/areas shall be ensured. When monitoring results indicate above the permissible limits, effective measures shall be taken immediately.
- viii. For further control of fugitive emissions, following steps shall be followed :

- a. Closed handling system shall be provided for chemicals.
 - b. Reflux condenser shall be provided over reactor.
 - c. System of leak detection and repair of pump/pipeline based on preventive maintenance.
 - d. The acids shall be taken from storage tanks to reactors through closed pipeline. Storage tanks shall be vented through trap receiver and condenser operated on chilled water.
 - e. Cathodic protection shall be provided to the underground solvent storage tanks.
- ix. Incinerator design shall be as per CPCB guidelines. HCl, SO₂, NO_x, PM, Styrene, dioxin and furan shall be monitored at the incinerator stack.
 - x. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution.
 - xi. Total water requirement shall not exceed 3583 m³/day. Total fresh water requirement from Yamuna Canal shall not exceed 1220 m³/day and prior permission shall be obtained from the concerned agency. Out of this, about 98.5 m³/hr (2364 m³/day) water requirement shall be met from treated wastewater. No ground water shall be used.
 - xii. Industrial effluent shall be treated in ETP comprising primary, secondary and tertiary treatment facility and treated effluent shall be recycled and reused within factory premises. Concentrated rejects shall be sent to onsite MEE for concentration. Water quality of treated effluent shall be monitored regularly.
 - xiii. No effluent shall be discharged outside the factory premises and 'zero' discharge concept shall be adopted.
 - xiv. Oil catchers/oil traps shall be provided at all possible locations in rain/ storm water drainage system inside the factory premises.
 - xv. As proposed, waste rubber shall be disposed to waste recycling unit. ETP Sludge and MEE salt shall be sent to TSDF. Used oil shall be handed over to authorized re-processor. Excess un-reacted styrene shall be incinerated. Excess recovered butadiene shall be reprocessed in the Naphtha cracker unit.
 - xvi. The company shall obtain Authorization for collection, storage and disposal of hazardous waste under the Hazardous Waste (Management, Handling and Trans-Boundary Movement) Rules, 2008 and amended as on date for management of Hazardous wastes and prior permission from HSPCB shall be obtained for disposal of solid / hazardous waste in the TSDF. Measures shall be taken for fire fighting facilities in case of emergency. Membership of TSDF for hazardous waste disposal shall be obtained.
 - xvii. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All Transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
 - xviii. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the OISD norms.

- xix. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xx. Green belt shall be developed in 33 % area to mitigate the effects of fugitive emissions all around the plant as per CPCB guidelines in consultation with the local DFO. Thick greenbelt with suitable plant species shall be developed around the proposed distillery to mitigate the odour problem.
- xxi. All the commitments made during the Public Hearing / Public Consultation meeting held on 14th June, 2011 shall be satisfactorily implemented and adequate budget provision shall be made accordingly.
- xxii. Company shall adopt Corporate Environment Policy as per the Ministry's O.M. No. J-11013/41/2006-IA.II(I) dated 26th April, 2011 and implemented.
- xxiii. Under Corporate Social Responsibility (CSR), sufficient budgetary provision shall be made for health improvement, education, water and electricity supply etc. in and around the project.
- xxiv. Unit shall follow CPCB/MoEF calibration protocol for the calibration of continuous stack as well as ambient air quality monitoring analyser installed in all existing stations at Panipat Refinery Complex.
- xxv. Oily sludge treatment facility at existing Panipat Refinery shall be developed as per CPCB/MoEF guidelines. Existing oily sludge treatment facility needs to be improved. Oil sludge treatment facility shall be closed type to avoid VOCs emissions. Residue after treatment shall be handled, stored and disposed as per CPCB/MoEF guidelines. Spilled Oil sludge shall be removed and contaminated soil shall be remediated. Arrangement shall be made so that Oil sludge treatment facility shall not allow entering rain water within facility. M/s IOCL shall develop time bound action plan and submit to the Ministry's Regional Office at Chandigarh within one month time. Based on action plan, M/s IOCL shall submit monthly compliance report to the Ministry's Regional Office.
- xxvi. Compliance report of existing environmental clearance alongwith environmental monitoring data shall be placed on the Panipat Refinery's website.
- xxvii. Provision shall be made for the housing for the construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile sewage treatment plant, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after the completion of the project. All the construction wastes shall be managed so that there is no impact on the surrounding environment.

B. GENERAL CONDITIONS:

- i. The project authorities shall strictly adhere to the stipulations made by the Haryana State Pollution Control Board (HSPCB).
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

- iii. The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one station is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- iv. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- v. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and use the same water for the process activities of the project to conserve fresh water.
- vi. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- vii. The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing relating to the project shall be implemented.
- viii. The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villages and administration.
- ix. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- x. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- xi. The company shall earmark Rs 56.31 Crores and Rs. 85 Lakhs towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- xii. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- xiii. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and HSPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be

put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

- xv. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- xvi. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

8.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

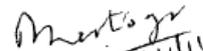
10.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.



(Dr. P. B. Rastogi)
Director

Copy to:-

1. The Principal Secretary, Environment Department, Government of Haryana, SCO 1-2-3, Sector 17-D (2nd Floor), Chandigarh.
2. The Chief Conservator of Forests (Central), Regional Office (Northern Zone), Bay No.24-25, Sector 31-A, Dakshim Marg, Chandigarh-160030.
3. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.
5. The Adviser, IA II(I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Guard File/Monitoring File/Record File.



(Dr. P. B. Rastogi)
Director

EC Transferred in the name of M/s Indian Synthetic Rubber Limited (ISRL)
Vide MoEF letter dated 7th June 2013.



F. No. J-11011/667/2009-IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail :vp.upadhyay@nic.in
Telefax:011: 2436 2875
Dated 7th June, 2013

To,
Shri S. Mitra, Executive Director (Petrochemicals)
M/s Indian Oil Corporation Ltd.
9th floor, Indian Oil Bhawan
No.1 Sri Aurobindo marg, Yusuf Sarai, New Delhi-110016

E-mail: mitras1@iocl.co.in / bhatnagars@iocl.co.in ; Fax: 011- 26859271;

Subject: Installation of "Emulsion Styrene Butadiene Rubber (E-SBR; 1,20,000 MTPA) Unit" at Panipat Refinery, Panipat, Haryana by M/s Indian Oil Corporation Ltd. - transfer of environmental clearance reg.

Ref. : (i) Ministry's letter of even no. dated 16th January, 2012.
(ii) Your letter no. BD/PC/SBR/2012 dated 1st March, 2012 and 28th June, 2012.

Sir,

Kindly refer to your letters dated 1st March, 2012 and 28th June, 2012, wherein you have requested for transfer of environment clearance letter of even no. dated 16th January, 2012 in the name of M/s Indian Synthetic Rubber Limited from M/s Indian Oil Corporation Ltd.

2.0 It is noted that M/s Indian Synthetic Rubber Limited is registered with the Registrar of Companies, Corporate ID No: U25190DL2010PLC205324 dated 6th July, 2010. It is also noted that M/s Indian Oil Corporation Ltd. has submitted a 'No Objection Certificate' to transfer the environmental clearance in the name of M/s Indian Synthetic Rubber Limited. M/s Indian Synthetic Rubber Limited has submitted affidavit to comply with the conditions prescribed in the environmental clearance letter dated 16th January, 2012 issued in the favour of M/s Indian Oil Corporation Ltd. and have also agreed for the transfer on the same terms and conditions under which prior environmental clearance was initially granted.

3.0 This Ministry has no objection for transfer of environmental clearance accorded by the Ministry's letter no. J-11011/667/2009-IA II (I) dated 16th January, 2012 in the name of M/s Indian Synthetic Rubber Limited from M/s Indian Oil Corporation Ltd. subject to satisfactory compliance to all the stipulated specific, general and other conditions. You are also requested to obtain 'Consent to Establish' and 'Consent to Operate from the State Pollution Control Board in the name of M/s Indian Synthetic Rubber Limited.

4.0 In case, there is a change in the scope of the project, fresh environmental clearance shall be obtained.

This issues with the prior approval of the Competent Authority.


(V P Upadhyay)
Director



सत्यमेव जयते
भारत सरकार

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS &
CLIMATE CHANGE



दूरभाष नं०
Telephone No. : +91-172-2638061
Fax No. : +91-172-2638135

उत्तर क्षेत्रीय कार्यालय
बेज नं० 24 - 25, सेक्टर - 31 ए,
दक्षिण मार्ग, चंडीगढ़ - 160030

Northern Regional Office,
Bays No. 24 - 25, Sector 31-A,
Dakshin Marg, Chandigarh - 160030

F.No.4-1035/2012-RO (NZ) / 6921-6923

Dated: 24.11.2014

सेवा में,

Shri S.Mitra, Executive Director(Petrochemicals)
Indian Synthetic Rubber Ltd.
[M/s Indian Oil Corporation Ltd.]
9th Floor, Indian Oil Bhawan
No.1, Sri Aurobindo Marg, Yusuf Sarai
New Delhi-110016

Sub: Installation of "Emulsion Styrene Butadiene Rubber (E-SBR; 1,20,000 MTPA) Unit" at Panipat Refinery, Panipat, Haryana by Indian Synthetic Rubber Ltd. [old name Indian Oil Corporation Ltd. - site inspection regarding

Ref. MoEF's letter No. J-11011/667/2009-IA-II(I) dated 12th January,2012 and amendment on 7.6.13 .

महोदय,

उपर्युक्त विषय में उल्लेखित परियोजना का निरीक्षण दिनांक 7th September, 2014 को किया गया। स्थल निरीक्षण के दौरान सभी प्रेक्षकों तथा परियोजना अधिकारियों से चर्चा के बाद अद्योहस्ताक्षरी द्वारा एक नॉन-कम्प्लायंस पत्र तैयार किया गया है जिसमें आपको विभिन्न बिन्दुओं पर कार्रवाई के लिए कहा गया है।

आपसे अनुरोध है कि संलग्न पत्र के अनुसार सभी बिन्दुओं पर कार्रवाई करके कार्रवाई रिपोर्ट अति शीघ्र प्रस्तुत करने की कृपा करें।

भवदीय,

(Signature) 24/11/14

(सुरेन्द्र कुमार)
निदेशक(एस)

Tel. No. (0172)-2638994
E Mail:sk581@yahoo.com

Copy to: 1. **The Director(S), Monitoring Cell, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhawan, Jor Bagh, Aliganj, New Delhi--110003 for information and necessary action please.**

2. **Shri Mukesh Sharma, GM, Indian Synthetic Rubber Ltd., Opposite Nathpa Cracker Polymer Terminal Gate, P.O-Panipat Refinery, Panipat, Haryana for information and necessary action.**

Subject
26/11/14



सत्यमेव जयते
भारत सरकार

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS &
CLIMATE CHANGE



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Telephone No. : +91-172-2638061

Fax No. : +91-172-2638135

उत्तर क्षेत्रीय कार्यालय

बेज नं० 24 - 25, सेक्टर - 31 ए,
दक्षिण मार्ग, चंडीगढ़ - 160030

Northern Regional Office,
Bays No. 24 - 25, Sector 31-A,
Dakshin Marg, Chandigarh - 160030

F.No.4-1035/2012-RO (NZ)

Dated: 24.11.2014

To

Shri S.Mitra, Executive Director(Petrochemicals)

Indian Synthetic Rubber Ltd.

[M/s Indian Oil Corporation Ltd.]

9th Floor, Indian Oil Bhawan

No.1, Sri Aurobindo Marg, Yusuf Sarai

New Delhi-110016

Sub: Installation of "Emulsion Styrene Butadiene Rubber (E-SBR; 1,20,000 MTPA) Unit" at Panipat Refinery, Panipat, Haryana by Indian Synthetic Rubber Ltd. [old name Indian Oil Corporation Ltd. - -site inspection regarding

Ref. MoEF's letter No. J-11011/667/2009-IA-II(I) dated 12th January,2012 and amendment on 7.6.13 .

Sir,

On the basis of site inspection of above cited project on 7th September, 2014 by the undersigned, point wise discussions with project executing authorities and subsequent information submitted so far, a **comprehensive monitoring report is being submitted to the Ministry** for further necessary action and following **comments and observations are forwarded to you for necessary action at your end.** Accordingly, information and 'action taken report' on the following points may be submitted to this office within one month:-

1.	Month wise production figures since March, 2014 onwards.
2.	The budget estimates for Corporate Social Responsibility(CSR) activities and expenditure incurred till date on different items.
3.	The matter may be pursued with the HSPCB to obtain the latest and valid Air & Water Consents and Authorization under the HW(M, H & T) Rules,2008 beyond 20.08.2014 and send copies to this office.
4.	The insurance policy under the Public Liability Insurance Act, 1991 may be renewed from time to time.
5.	Submit monitoring reports in respect of stack emission, ambient air quality, effluent quality at inlet & outlet, ground water, noise level monitoring and domestic effluent for all parameters through some approved lab or HSPCB regularly in addition to in-house monitoring and the results should be sent to this office with six monthly progress reports and should be displayed on your web site as well.
6.	Inform the number of workers employed and submit medical check up reports in respect of all the workers on regular basis.
7.	Ensure monitoring of fugitive emission in Work Zone, Raw material storage and loading and unloading terminals regularly.
8.	Return in Form 4 & 13 in respect of hazardous waste and used oil to HSPCB with copies to this office from time to time.
9.	Submit the physical and financial progress about Eco-Development Plan.

10.	The progress of green belt development in the following proforma immediately:-				
	S.N.	Area covered	No. of plants planted	Species of plants	Expenditure incurred (in Rs.)
11.	The constitution of Environment Management Cell and activities from time to time.				
12.	Inform the quantity of HW shifted from the factory premises to Common Hazardous Waste Management Facility at Pali till date.				
13.	Details about the quantity of solid waste generated since November, 2013 and its disposal details.				
14.	Submit details of quantities of different hazardous wastes being generated and their collection & disposal strategy for the period from November, 2013 till date.				
15.	Submit upto date details of recurring and non-recurring expenditure on Environment Management Plans in the following proforma with the next six monthly report:-				
S. No	Items	Expenditure details till date		Proposed budget estimates for next two years	
		Recurring (in Rs.)	Non-recurring (in Rs.)	Recurring (in Rs.)	Non-recurring (in Rs.)
a)	APCM				
b)	Monitoring of different parameters.				
c)	Occupational health surveillance				
d)	Rain Water harvesting measures				
e)	Water pollution control measures.				
f)	Safety training to workers				
g)	Green belt development				
	Total				
16.	Copy of the Environment Statement for the year 2012-2013.				
17.	Inform the cleaning schedule for rainwater harvesting systems.				
18.	Updating of data on the Website of the Company may be started. The address of website may also be informed.				
19.	Submission of six monthly report in soft and hard copies may be ensured by 1st week of June and December every year as the same will be displayed on the web site of the Ministry. Next six monthly report will be due in 1st week of December, 2014.				

An "Action taken report" on above cited observations may be submitted.

Yours faithfully,



(Surendra Kumar)
Director(S)

Tel. No. (0172)-2638994

E Mail:sk581@yahoo.com

Copy to: 1. **The Director(S), Monitoring Cell, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhawan, Jor Bagh, Aliganj, New Delhi--110003** for information and necessary action please.

2. **Shri Mukesh Sharma, GM, Indian Synthetic Rubber Ltd., Opposite Nathpa Cracker Polymer Terminal Gate, P.O-Panipat Refinery, Panipat, Haryana** for information and necessary action.



सत्यमेव जयते
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उत्तर क्षेत्रीय कार्यालय
बेज नं० 24 - 25, सेक्टर - 31 ए,
दक्षिण मार्ग, चंडीगढ़ - 160030
Northern Regional Office,
Bays No. 24 - 25, Sector 31-A,
Dakshin Marg, Chandigarh - 160030

F.No.4-1035/2012-RO (NZ)

6924

Dated: 24.11.2014

सेवा में

The Director(S), Monitoring Cell
Ministry of Environment, Forests & Climate Change,
Indira Paryavaran Bhawan,
Jor Bagh, Aliganj, New Delhi—110003

Sub: Installation of "Emulsion Styrene Butadiene Rubber (E-SBR; 1,20,000 MTPA) Unit" at Panipat Refinery, Panipat, Haryana by Indian Synthetic Rubber Ltd. [old name Indian Oil Corporation Ltd. - -site inspection regarding

Ref. MoEF's letter No. J-11011/667/2009-IA-II(I) dated 12th January, 2012 and amendment on 7.6.13 .

महोदय,

उपर्युक्त विषय में उल्लेखित परियोजना का निरीक्षण दिनांक 7th September, 2014 को किया गया। स्थल निरीक्षण के दौरान सभी प्रेक्षणों तथा परियोजना अधिकारियों से चर्चा के बाद अधोहस्ताक्षरी द्वारा तैयार की गई आख्या तथा विस्तृत अग्रेषण पत्र संलग्न किए जाते हैं। आपसे अनुरोध है कि आवश्यक कार्रवाई करके इस कार्यालय को भी मंत्रालय द्वारा की गई कार्रवाई से अवगत कराने की कृपा करें।

भवदीय,

SC

24/11/14

(सुरेन्द्र कुमार)

निदेशक(एस)

Tel. No. (0172)-2638994
E Mail:sk581@yahoo.com

संलग्नक:

Subject
26/11/14



सत्यमेव जयते
भारत सरकार

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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Northern Regional Office,
Bays No. 24 - 25, Sector 31-A,
Dakshin Marg, Chandigarh - 160030

F.No.4-1035/2012-RO (NZ)

Dated: 24.11.2014

To

The Director(S), Monitoring Cell
Ministry of Environment, Forests & Climate Change,
Indira Paryavaran Bhawan,
Jor Bagh, Aliganj, New Delhi—110003

Sub: Installation of "Emulsion Styrene Butadiene Rubber (E-SBR; 1,20,000 MTPA) Unit" at Panipat Refinery, Panipat, Haryana by Indian Synthetic Rubber Ltd. [old name Indian Oil Corporation Ltd. – -site inspection regarding

Ref. MoEF's letter No. J-11011/667/2009-IA-II(I) dated 12th January, 2012 and amendment on 7.6.13 .

Sir,

Please find enclosed herewith site inspection report in respect of above cited project monitored by the undersigned on 7th September, 2014. The salient features of the non-compliance of environmental safeguards in the project in brief are given below:-

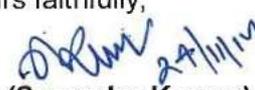
1.	The PA has yet to submit copy of valid 'Consent to Operate' under Air & Water Acts beyond 20.08.2014.
2.	The PA has yet to submit copy of authorization under the HW(M, H & T) Rules, 2008 beyond 20.08.2014.
3.	The constitution of Environment Management Cell and its activities are yet to be submitted.
4.	The plan for Eco Development is yet to be submitted.

Recommendations for action keeping in view the nature and extent of violation in reference to Ministry's D.O. letter No.J-11014/267/2007-IA.II dated 25.06.2007.

S.No.	Nature and extent of violation	Further course of action recommended
1.	No violation detected	No violations have been noticed. However, a few conditions are yet to be complied. Hence, a non compliance/ suggestive letter has been written to improve the compliance status of such conditions in time bound frame.
2.	Minor violations (not serious in nature) detected.	NA
3.	Significant violations detected.	NA
4.	Serious violations detected.	NA

This is for your information and necessary action please.

Yours faithfully,


(Surendra Kumar)
Director(S)

Tel. No. (0172)-2638994
E Mail:sk581@yahoo.com

Encls: As above

Ministry of Environment, Forests & Climate Change
Northern Regional Office
Chandigarh

DATA SHEET

1.	Project Type:	Industry
2.	Name of the Project:	Emulsion Styrene Butadiene Rubber Unit by
3.	Clearance letter (s)/ O.M No. & dates:	No. J-11011/667/2009-IA.II(I) dated 16.1.2012 & amendment as on 07.06.2013,
4.	Location: a) District (s) b) State (s) c) Latitudes/longitudes	Village-Balijathan, Panipat Haryana 29 ^o 26' 30" N, 77 ^o 52' 23" E
5.	Address for correspondence: a) Address of Concerned Project Chief Engineer (with Pin Code/ Tel No./Telex/Fax No./ E-Mail address)	Shri S.Mitra, Executive Director(Petrochemicals) M/s Indian Oil Corporation Ltd. 9 th Floor, Indian Oil Bhawan No.1, Sri Aurobindo Marg, Yusuf Sarai New Delhi-110016 Tel. 01126859271 E Mail:miras1@iocl.co.in Shri Mukesh Sharma, GM(HR & Admn.) Shri Gnanadesigan N, Dy. Manager-HSE
6.	Salient features: a) of the project	The proposal is for greenfield Emulsion Styrene Butadiene Rubber (E-SBR; 1,20,000 MTPA) Unit near the existing Naphtha Cracker Unit (NCU) of Panipat Refinery. Total project cost is Rs. 890.00 Crores . Total plot area is 2,31,431m ² (57 acres). The western Yamuna Irrigation canal is passing at 1 Km from the project site. Vent gases generated from various process units and monomer storage tanks as well as intermediates vessels will be burnt in a flare stack of adequate height. Untreated styrene and butadiene from the reactors will be completely recovered in dedicated styrene and butadiene recovery system and reused and the excess will be burnt in the onsite incinerator. Waste heat generated from the incinerator will be recovered in a waste heat boiler to generate steam. Dryer exhaust gas will be passed through wet scrubber with caustic medium to control organic vapours. Total fresh water

--2--

	b) of the environmental management plans	<p>requirement from Yamuna Canal will be 1220 m³/day. Industrial effluent will be treated in the effluent treatment plant (ETP) comprising primary, secondary and tertiary treatment facility and treated effluent will be recycled and reused within factory premises. No effluent will be discharged outside the factory premises and 'zero' discharge concept will be adopted. Concentrated rejects will be evaporated in the multiple effect evaporators (MEE). ETP sludge and MEE salt will be sent to treatment storage disposal facilities (TSDF) for hazardous waste. Waste oil will be handed over to authorized re-processors.</p> <ul style="list-style-type: none"> ➤ Horticulture activities initiated. ➤ Rain water harvesting measures taken. ➤ Fire fighting facilities have been created as per existing norms. ➤ All APCD's are installed ➤ Incinerator is established ➤ ETP is established 						
7.	Break up of the project area:	Total – 2,31,431 sq. meters						
8.	Break up of project affected population	Not applicable.						
9.	<p>Financial details:</p> <p>a) Project cost as originally planned and subsequent revised estimates and the year of price reference.</p> <p>b) Allocations made for environmental management plans with item wise and year wise break up.</p> <p>c) Benefit cost ratio/Internal Rate of Return and the year of assessment.</p> <p>d) Whether (c) includes the cost of environmental management as shown in b) above.</p> <p>e) Actual expenditure incurred on the project so far.</p> <p>f) Actual expenditure incurred on the environmental management plans so far:</p>	<table border="1" data-bbox="751 1256 1437 1361"> <tr> <td data-bbox="751 1256 823 1323">1.</td> <td data-bbox="823 1256 1145 1323">Original project cost:</td> <td data-bbox="1145 1256 1437 1323">Rs. 890 crore</td> </tr> <tr> <td data-bbox="751 1323 823 1361">2.</td> <td data-bbox="823 1323 1145 1361">Revised project cost:</td> <td data-bbox="1145 1323 1437 1361">Rs. 958 crore</td> </tr> </table> <p>Capital budget: Rs.5631 lacs Operating budget : Rs. 2223 lacs</p> <p>23.61%</p> <p>Yes</p> <p>Approx. Rs. 940 crores approximately</p> <p>The expenditure incurred on Environment Management Plans is included in total expenditure mentioned at (e) above.</p>	1.	Original project cost:	Rs. 890 crore	2.	Revised project cost:	Rs. 958 crore
1.	Original project cost:	Rs. 890 crore						
2.	Revised project cost:	Rs. 958 crore						

--3--

10.	Forest land requirement :	N.A.
11.	The status of clear felling in non-forest areas	N.A.
12.	Status of construction : a) Date of commencement (actual and/or planned) b) Date of completion (actual and/or planned)	Planning and all related activities started from February, 2012 November, 2013(Tentative)
13	Reasons for the delay if the project is yet to start:	N.A.
14.	Dates of site visits a. Date of previous site visit: b. Date of present site visit:	14 th October, 2013 7 th September, 2014 <u>Participants</u> (A) <u>From Indian Synthetic Rubber Ltd:</u> 1. Shri Mukesh Sharma, GM(HR & Admn.) 2. Shri Gnanadesigan N, Dy. Manager-HSE (B) <u>From NRO,MoEF, Chandigarh</u> 1. Shri Surendra Kumar, Director(S)

**PART-II
STATUS OF COMPLIANCE
&
PART-III
DETAILED MONITORING REPORT**

The proposal is for greenfield Emulsion Styrene Butadiene Rubber (E-SBR; 1,20,000 MTPA) Unit near the existing Naphtha Cracker Unit (NCU) of Panipat Refinery. Total project cost is **Rs. 890.00 Crores**. Total plot area is 2,31,431m² (57 acres). The western Yamuna Irrigation canal is passing at 1 Km from the project site. Vent gases generated from various process units and monomer storage tanks as well as intermediates vessels will be burnt in a flare stack of adequate height. Untreated styrene and butadiene from the reactors will be completely recovered in dedicated styrene and butadiene recovery system and reused and the excess will be burnt in the onsite incinerator. Waste heat generated from the incinerator will be recovered in a waste heat boiler to generate steam. Dryer exhaust gas will be passed through wet scrubber with caustic medium to control organic vapours. Total fresh water requirement from Yamuna Canal will be 1220 m³/day. Industrial effluent will be treated in the effluent treatment plant (ETP) comprising primary, secondary and tertiary treatment facility and treated effluent will be recycled and reused within factory premises. No effluent will be discharged outside the factory premises and 'zero' discharge concept will be adopted. Concentrated rejects will be evaporated in the multiple effect evaporators (MEE). ETP sludge and MEE salt will

--4--

be sent to treatment storage disposal facilities (TSDF) for hazardous waste. Waste oil will be handed over to authorized re-processors. The production was started from November, 2013.

The Plant was being stabilized. Design capacity and Production figures from November, 2013 to February, 2014 are as under:

Design Capacity	Nov'13	Dec'13	Jan'14	Feb'14
120,000 MTPA	27.90	149.32	1503.06	2341

However, it is informed by PA that the production is not consistent. The production is being done on the basis of orders/requests from the vendors. They have taken material. They will test it and then start further orders. On receipt of bulk orders, the production will be started in bulk.

Point wise compliance of different conditions is given below:-

Specific Conditions:

(i)	All the specific conditions and general conditions specified in the earlier environmental clearance letters accorded vide Ministry's letter nos. J-11011/27/91-IA-II (I) dated 16th July, 1992, J-11011/60/2000-IA -II (I) dated 9th April 2001, J-11011/52/2000-IA-II (I) dated 30th April 2001, J-11011/9/2001-IA-II (I) dated 6th December, 2001, J-11011/153/ 2004-IA-II (I) dated 4th January, 2005 and J-11011/7/2004-IA-II (I) dated 9th August, 2004 shall be implemented.	Being complied
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It is clarified that these specific conditions are related to existing facilities of IOCL Panipat and are not related to the subject ESBR project. The ESBR project has been developed outside the existing IOCL Panipat Refinery complex.

It is informed by the project authorities that the compliance reports of the environment clearances related to the existing facilities of Panipat Refinery were submitted by IOCL Panipat, to MoEF, New Delhi during the EIA appraisal process. Besides this, IOCL Panipat has been submitting six monthly compliance reports regularly to MoEF, New Delhi and RO, Chandigarh on the status of compliance in the existing refinery complex.

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(ii)	As proposed, vent gases generated from various process units and monomer storage tanks and intermediates vessels shall be burnt in a flare stack of adequate height. Untreated styrene and butadiene from the reactors shall be burnt in the onsite incinerator. Dryer exhaust gas shall be passed through wet scrubber with caustic medium to control organic vapours.	Being complied
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It is confirmed that vents from process units, storage tanks and all relevant VOC emission sources have been connected to a central flare system. The flare system has been designed to meet both normal and peak operating conditions. Flare system has been designed as per the Oil Industry Safety Directorate (OISD) standards. It is provided with a Knockout and flare seal drum and necessary safety systems. Flare is constructed at the South-west corner and the modeled heat radiation effects due to the flare has confirmed to be below the acceptable heat radiation level of 4.5 KW/m² at the nearest facility boundary. As per the EIA study and recommendations of the MoEF technical committees, recovered excess Butadiene will be sent to IOCL Panipat, Naphtha Cracker unit for re processing. Recovered excess styrene will be burnt in the onsite incinerator as per the applicable guidelines and standards. Incinerator is designed to comply with all relevant emission discharge standards and guidelines suggested by CPCB and MoEF. Waste heat recovery boiler and a dedicated scrubber have been installed. Packed bed type scrubber with mist control system has been installed to meet the stipulated emission discharge standards. A minimum stack height of 30m has been maintained.

(iii)	The emission standards prescribed by the MoEF under Environment (Protection) Act for petrochemical industry shall be strictly followed. At no time, the emission levels shall go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Stack emissions shall be monitored regularly.	Being complied
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It is confirmed that all applicable sections of the emission standards prescribed by the MoEF under Environment (Protection) Act for petrochemical industry are being complied. Scrubbers in the dryer section and incinerator have been incorporated. Vents from all the reactors have been connected to central flare system. Leak detection and repair programs are also being implemented. Dryer unit will be stopped in the event of power failure and hence no emissions are envisaged from the dryer. **Stack emissions from the consented sources such as dryer scrubber and incinerator scrubber are being monitored for regulated pollutants as per the CPCB/Haryana Pollution Control Board guidelines and standards by MoEF/NABL approved environmental testing agency namely AES**

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Laboratories, NOIDA in June, 2014 indicating all the results within permissible limits. The PA has been asked to submit the monitoring results to this office from time to time.

(iv)	In plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Adequate dust suppression systems with water spray shall be provided for storage yard, junction houses. Raw material loading and unloading area shall be covered and also provided Fugitive emissions in the work zone environment, product, raw-material storage area etc shall be regularly monitored and records maintained. The emissions shall conform to the limits stipulated by the HSPCB.	Being complied
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It is informed by the PA that periodical monitoring of all possible fugitive emission sources is being done as per stipulated guidelines during operational phase of the facility. No dry powder material is used or generated at any stage of the manufacturing process. Installation of about 65 number of VOC gas detection sensors has been completed at main plant reactor areas, styrene storage and handling areas. Alarm systems (FGS Panel) has already been placed in case the leak levels in the work-zone area exceed allowable limits.

(v)	The company shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on its website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MOEF, the respective Zonal office of CPCB and the Haryana State Pollution Control Board. The levels of PM ₁₀ , SO ₂ , NO _x , CO, HC and VOCs in ambient air shall be monitored and displayed at a convenient location near the main gate of the company and at important public places.	Being complied
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The PA has started to upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on its website. The PA has further assured to update the same periodically.

(vi)	A proper Leak Detection and Repair (LDAR) program should be prepared and implemented. Focus should be given for prevention of fugitive emissions for which preventive maintenance of pumps, valves, pipelines are required. Proper maintenance of mechanical seal of pumps and valves should be given. A preventive maintenance schedule for each unit should be prepared and adhered to.	Being complied
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This condition is being complied.

(vii)	Continuous monitoring system for VOCs at all important places/ areas shall be ensured. When monitoring results indicate above the permissible limits, effective measures shall be taken immediately.	Being complied
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It is observed that continuous emission monitoring systems on dryer scrubber stack and incinerator stacks are installed. Besides this about 65 numbers of VOC Gas Detectors have been installed at appropriate locations within the facility.

(viii)	For further control of fugitive emissions, following steps shall be followed: a. Closed handling system shall be provided for chemicals b. Reflux condenser shall be provided over reactor. c. System of leak detection and repair of pump/Pipe line based on preventive maintenance. d. The acids shall be taken from storage tanks to reactors through closed pipeline, e. Storage tanks shall be vented through trap receiver and condenser operated on chilled water. f. Cathodic protection shall be provided to the underground solvent storage tanks	Being complied wherever applicable
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Point wise compliance is given below:-

a. Closed handling system shall be provided for chemicals	Provided for all hazardous chemicals handling
b. Reflux condenser shall be provided over reactor.	Not applicable

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c. System of leak detection and repair of pump/Pipe line based on preventive maintenance.	Leak detection and repair programme has been adopted as per CPCB/Haryana SPCB recommendations.
d. The acids shall be taken from storage tanks to reactors through closed pipeline,	Being done
e. Storage tanks shall be vented through trap receiver and condenser operated on chilled water.	It is gathered that the Styrene is stored at 10 ⁰ C in the storage tanks and therefore, the possibility of VOC emissions are insignificant.
f. Cathodic protection shall be provided to the underground solvent storage tanks.	No underground storage tanks are at the site to store solvents.

(ix)	Incinerator design shall be as per CPCB guidelines, HCl, SO₂, NOX, PM, Styrene, dioxin and furan shall be monitored at the incinerator stack.	Being complied
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It is confirmed that the incinerator system has been designed to meet the minimum guidelines suggested by CPCB for hazardous waste incinerators. Two stage combustion chambers have been installed with combustion temperature of 1100 Deg C and a gas retention time more than 2 seconds. In addition to it adequately designed alkali scrubber has been installed to achieve the stipulated emission discharge standards.

(x)	The gaseous emission from the DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution.	Being complied
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Minimum 30m stack height has been provided with DG set as per CPCB guidelines. Besides this, acoustic enclosure has been installed with the DG set. It is further confirmed that the Noise levels outside the DG set room are being maintained less than 80 dB(A). Noise levels outside the DG set has been monitored by AES Laboratory, NOIDA in June, 2014 indicating the noise levels within the permissible limits of HSPCB.

(xi)	Total water requirement shall not exceed 3583 m³/day. Total fresh water requirement from Yamuna canal shall not exceed 1220 m³/day and prior permission shall be obtained from the concerned agency. Out of this, about 98.5 m³/hr (2364 m³/day) water requirement shall be met from treated wastewater. No ground water shall be used.	Being complied
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Water flow meters have been installed at main water intake point, process make-up, cooling tower make-up and wastewater discharge (inlet to ETP) lines. Fresh water is taken from existing Panipat Refinery complex, for which necessary consent has already been obtained. Wastewater treatment and recycling plant has been designed to process about 3000 m³/day. Wastewater treatment plant includes primary treatment, biological treatment unit, Ultra-filtration plant and reverse osmosis plant. The wastewater treatment plant is already in operation.

(xii)	Industrial effluent shall be treated in ETP comprising primary, secondary and tertiary treatment facility and treated effluent shall be recycled and reused within the factory premises. Concentrated rejects shall be sent to onsite MEE for concentration. Water quality of treated effluent shall be monitored regularly.	Being complied
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It is confirmed that the industrial effluent is being treated in ETP comprising primary, secondary and tertiary treatment facility and treated effluent is recycled and reused within the factory premises. Concentrated rejects are sent to onsite MEE for concentration and water quality of treated effluent is monitored regularly. The effluent at inlet and outlet have been monitored by an approved lab namely AES Laboratory, NOIDA in June, 2014 indicating all the results within permissible limits.

(xiii)	No effluent shall be discharged outside the factory premises and "zero" discharge concept shall be adopted.	Being complied
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It is observed that the Industrial effluent is treated in wastewater treatment facility and treated water is reused in the facility. "Zero" discharge concept has been considered in the design of the wastewater treatment facility. The MEE is already installed and commissioned.

(xiv)	Oil catchers/oil traps shall be provided at all possible locations in rain/ storm water drainage system inside the factory premises.	Being complied
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It is observed that Oil bearing wastewater generated from the process units is collected in a pit and treated in an API Gravity oil removal system.

(xv)	As proposed, waste rubber shall be disposed to waste recycling unit. ETP Sludge and MEE salt shall be sent to TSDF. Used oil shall be handled over to authorized re-processor. Excess recovered butadiene shall be reprocessed in the Naphtha cracker unit.	Under compliance
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ESBR project has already signed an agreement with M/s GEPIL, Faridabad which is an authorized TSDf facility by Haryana Pollution Control Board for necessary membership and disposal of hazardous waste during the operation phase. In addition to it, necessary pipeline for transferring the excess recovered Butadiene to PNC has been erected.

(xvi)	The company shall obtain Authorization for collection, storage and disposal of hazardous waste under the Hazardous waste (Management, Handling and Trans-Boundary Movement) Rules, 2008 and amended as on date for management of Hazardous wastes and prior permission from HSPCB shall be obtained for disposal of solid/hazardous waste in the TSDf. Membership of TSDf for hazardous waste disposal shall be obtained Measures shall be taken for fire fighting facilities in case of emergency.	Assured to comply
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The PA had obtained the authorization under the **HW(M, H & T) Rules, 2008 on 31.03.2014 with the validity upto 20.08.2014**. The PA has further applied for renewal. Based on the risk assessment study, HAZOP and safety standards and regulations, required fire fighting facility and safety systems have been installed. Fire hydrants system at all the major locations have been installed. 25000 m³ fire water reservoir has been constructed. Fire pump system has also been installed. It is further confirmed that the fire fighting system will be monitored from time to time.

(xvii)	The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA),1989.	Partially complied
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The PA has assured to comply this condition. The PA has displayed the MSDS sheets in the working area. Mockdrill exercise is being done from time to time. The Environment Statement will be submitted shortly.

(xviii)	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire Fighting system shall be as per the OISD.	Being complied
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Based on the risk assessment study, HAZOP and safety standards and regulations, required fire fighting facility and safety systems have been installed. Fire hydrants system at all the major locations have been installed. 25000 m³ fire water reservoir

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has been constructed. Fire pump system has also been installed. It is further confirmed that the fire fighting system will be monitored from time to time.

(xix)	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the factories Act.	Being complied
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There are 197 no. of workers in the Plant. The occupational health surveillance manual has been developed and implemented during the operational phase of the facility. Occupational health centre building has been completed and necessary infrastructure has been installed. The medical check up of the workers has been started. No worker has been found affected by any occupational disease.

(xx)	Green belt shall be developed in 33 % area to mitigate the effects of fugitive emissions all around the plant as per CPCB guidelines in consultation with the local DFO. Thick green belt with suitable plant species shall be developed around the proposed distillery to mitigate the odour problem.	Being complied
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It is observed that the plantation is being developed in 19 acres of land. Till date the saplings have been planted in 15 acres of the land. The PA has been asked to submit the details of green belt development indicating the area covered, the no. of plants planted, the species of the plants and the expenditure incurred in the plantation so far.

(xxi)	All the commitments made during the Public Hearing/ Public Consultation meeting held on 14th June 2011 shall be satisfactorily implemented and adequate budget provision shall be made accordingly.	Not applicable
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It is informed by the PA that no issues related to the proposed E-SBR project were raised during the public consultation. However, all necessary pollution control systems and environmental management plans as per applicable standards, regulations and guidelines and EC conditions have been incorporated in the design of the E-SBR facility.

(xxii)	Company shall adopt Corporate Environment Policy as per the Ministry's O.M No.J-11013/41/2006-IA.II(I) dated 26th April,2011 and implemented.	Assured to comply
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The PA has assured to comply this condition during operational phase of the project. However, this office will monitor the compliance of the condition from time to time.

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(xxiii)	Under Corporate Social Responsibility (CSR), sufficient budgetary provision shall be made for health improvement, education, water and electricity supply etc. in and around the project.	Under compliance
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It is informed by the PA that a need based CSR plan has been developed and the same is being implemented with the help of approved local NGO's. The PA has been asked to submit physical and financial progress about the CSR activities.

(xxiv)	Unit shall follow CPCB/MoEF calibration protocol for the calibration of continuous stack as well as ambient air quality monitoring analyzer installed in all existing stations at Panipat Refinery Complex.	Not applicable
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This condition is not applicable to E-SBR plant.

(xxv)	Oily sludge treatment facility at existing Panipat Refinery shall be developed as per CPCB/MoEF guidelines. Existing oil sludge treatment facility needs to be improved. Oil sludge treatment facility shall be closed type to avoid VOC'S emissions. Residue after treatment shall be handled, stored and disposed as per CPCB/MoEF guidelines. Spilled Oil sludge shall be removed and contaminated soil shall be remediated. Arrangement shall be made so that Oil sludge treatment facility shall not allow entering rain water within facility. M/s IOCL shall develop time bound action plan and submit to the Ministry's Regional Office at Chandigarh within one month time. Based on action plan, M/s IOCL shall submit monthly compliance report to the Ministry's Regional Office.	Being complied
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The compliance status as observed at site in respect of Panipat Refinery Plant was given with earlier report. However, the ISRL is disposing the hazardous waste through TSDF, M/S GEPIL, Faridabad.

The PA has been asked to submit the compliance from time to time.

(xxvi)	Compliance report of existing environmental clearance along with environmental monitoring data shall be placed on the Panipat Refinery's website.	Being complied
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It is confirmed that EC compliance reports along with monitoring data have already been placed on Panipat Refinery's website.

(xxvii)	Provision shall be made for the housing for the construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile sewage treatment plant, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after the completion of the project. All the construction wastes shall be managed so that there is no impact on the surrounding environment.	Being complied
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The condition was implemented at the construction site of the project satisfactorily during construction phase. Now the construction is over and the plant is in operational phase.

General Conditions:

(i)	The Project authorities shall strictly adhere to the stipulations made by the Haryana State Pollution Control Board (HSPCB).	Being complied
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The Consent to Operate under the Air & Water Acts and for authorization under the HW(m, H & T) Rules, 2008 were obtained by the PA from the HSPCB which have expired on 20.08.2014. The PA has further applied for renewal of the same but the Consent to Operate under Air & Water Acts and Authorization under the HW(M, H & T) Rules, 2008 are yet to be issued by the HSPCB.

(ii)	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.	No further expansion at the moment
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The PA has confirmed that there is no planning for expansion of the project in near future.

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(iii)	The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.	Being complied in modified way
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Ambient air quality monitoring is being done by an approved lab namely AES Lab, NOIDA. Last monitoring was done in June, 2014 indicating all the results within permissible limits of the HSPCB.

(iv)	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules,1989 vix.75 dBA (day time) and 70 dBA (night time).	Being complied
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It is observed that low noise generating equipment has been installed to maintain noise levels well below the noise standards. **Ambient noise levels are being monitored by an approved lab namely AES Lab, NOIDA. Last monitoring was done in June, 2014** indicating the noise levels within permissible limits of the HSPCB.

(v)	The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and use the same water for the process activities of the project to conserve fresh water.	Being complied
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It is observed that the Rainwater collection tank of capacity 16000 m³ has been constructed at the facility and the same will be able to cater 4 to 5 days rain water during peak monsoon. The storm water reservoir is also completed. It is further informed by PA that the part of the rainwater will be used for gardening and fire water applications and excess storm water will be pumped to Thirana drain, which is located less than half a kilometer from the project site.

(vi)	Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.	Being complied
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The PA has informed that the training is being imparted to all employees on safety and health aspects of chemicals handling. It is also confirmed that pre-employment and routine periodical medical examinations for all employees are undertaken on regular basis and training to all employees is imparted on handling of chemicals.

(vii)	The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing relating to the project shall be implemented.	Assured to comply
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The PA has informed that all measures have been incorporated in the design of the facility. It is further assured by PA that all the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing relating to the project shall be implemented.

(viii)	The company shall undertake relevant measures for improving the socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villages and administration.	Under compliance
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It is confirmed by PA that a need based CSR plan has been developed and the same is being implemented with the help of approved local NGO's. **The PA has been asked to inform the physical and financial progress about the implementation.**

(ix)	The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.	Assured to comply
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It is confirmed by PA that a need based plan has been developed and the same will be implemented with the help of approved local NGO's. The PA has been asked to submit the physical and financial progress about the eco-development measures and community welfare measures in the project area for overall improvement of the environment.

(x)	A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.	Partially complied
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The PA has informed that a full-fledged Environment Management Cell is constituted under the Head-HSE. So far environment monitoring is concerned, all the parameters are being monitored by an approved lab namely AES Laboratory, NOIDA.

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(xi)	The company shall earmark Rs 56.31 Crores and Rs.85 lakhs towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment and forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/Pollution control measures shall not be diverted for any other purpose.	Being complied
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The project authorities have not provided the expenditure details of total expenditure to the tune of Rs.56.31 crores. The PA has been asked to submit physical and financial progress of the same.

(xii)	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, Urban local Body and local NGO, if any from who suggestions/representations, if any, were received while processing the proposal.	Complied
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Public consultation was undertaken by the district authorities and pollution control board on 14th June, 2011 as per the EIA notification 2006 and the EIA EMP documents were circulated to various bodies as per the guidelines.

(xiii)	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and HSPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.	Being complied
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The project was last monitored on 07.09.2014. Six monthly report is submitted. Test reports of the ambient air quality monitoring undertaken by MoEF approved external testing agency are also submitted. All the stipulated parameters were found below the National Ambient Air Quality Standards. Noise levels at the project construction site have been monitored and submitted. Noise levels at the facility boundary are below the stipulated norms for day time and night time for industrial area. The ground water testing reports are also submitted. All parameters are found within the drinking water standards. The PA has informed that they have started to upload all the reports on their website also.

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(xiv)	The environmental statement for each financial year ending 31 st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Assured to comply
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The PA has informed that this condition will be duly complied in due course of time.

(xv)	The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.	Complied
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The environment clearance has been published on 5th April, 2012 in the national and local news paper. Copy of the news paper cutting is placed in the file.

(xvi)	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.	Complied
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The project was commissioned in November, 2013. The financial closure will be March of every year after that.


 (Surendra Kumar)
 Director(S)

Encl. as above:

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Regional Officer

Date - 08/12/21

State Pollution Control Board
Panipat

FR
RO

[Handwritten signature]

AE1 AEE2 AEE3
Asstt. Clerk

विषय :-

N.G.T. Application No. 256/2021 के संदर्भ में दस्तावेज जमा करवाने के
श्रीमान जी,

सविनय निवेदन यह है कि मैं विजय पुत्र सतवीर सिंह गांव वाल बाटा
का स्थाई निवासी हूँ। I.S.R.PL प्लॉट की दस्तावेज द्वारा N.G.T. में जांच के लिए
Application No. 256/2021 फाइल किया गया था। जिसके लिए मैंने निम्नलिखित
सबूत के तौर पर दस्तावेज स्टेट (PCB) Pollution Control Board Panipat को जमा करवाए हैं :-

- 1.) I.S.R.PL प्लॉट के पास वर्ष 2013 से वर्ष 2021 तक कुल 37 एकड़। कनाब 5 मंगला
ग्राम उपलब्ध है जिसमें कोई भी ग्रीन बेल्ट नहीं लगी है और ना ही I.O.C.L
का ग्रीन बेल्ट के सम्बन्ध में I.S.R.PL प्लॉट के साथ कोई सम्झौता हुआ है।
संदर्भ :- (i) I.O.C.L द्वारा 19-4-2021 को दी गई R.T.I के माध्यम
से प्राप्त सूचना की कॉपी साथ संलग्न है।
(ii) I.O.C.L द्वारा 17-06-2021 को R.T.I द्वारा प्रदान की गई
सूचना की कॉपी साथ संलग्न है।
- 2.) I.S.R.PL प्लॉट पिछले कई वर्षों से आस-पास की कृषि भूमि में ड्रिप सिस्टम
से गंधा पानी छोड़ा रहता है उसके संदर्भ में निम्नलिखित मास्क रिपोर्ट साथ संलग्न है :-
(i) 20-7-2021 को पटवारी व कानूनगा की मास्क रिपोर्ट
(ii) 28-07-2021 को श्वस विकास एवं पंचायत अधिकारी मडलाडा की मास्क रिपोर्ट।
(iii) 30-07-2021 को पटवारी, कानूनगा व तल्लीलदार मडलाडा की मास्क रिपोर्ट।
- 3.) I.S.R.PL प्लॉट की दीवारा से कृषि भूमि में निकलते हुए पानी की विडिया
साथ संलग्न है।
- 4.) N.G.T द्वारा O.A. No 738/2018 Sattpal Singh Saxparch Vs. I.O.C.L
के case में गौरी लाल कैटी द्वारा I.O.C.L के आस-पास व बाटा बाटा का
ग्राउंड वाटर व Air क्वालिटी श्वराक बताई है जो हमारे केस में भी
संभालते करके यहां के वायु व जल, (ग्राउंड वाटर) की रिपोर्ट लगी जाए।

प्रार्थी

VUBeam



रिफाइनरीज प्रभाग
Refineries Division

इंडियन ऑयल कॉर्पोरेशन लिमिटेड
पानीपत रिफाइनरी एवं पेट्रोकेमिकल कॉम्प्लेक्स
पानीपत, हरियाणा - 132140
Indian Oil Corporation Limited
Panipat Refinery & Petrochemical Complex
Panipat, Haryana - 132140
वेबसाइट : www.iocl.com; ई-मेल : panipatrefinery@indianoil.in
दूरभाष : 0180-2524001; फॅक्स : 0180-2578833



No. PR/RTI/2021

08.06.2021
17

श्री विक्रम राठी, पुत्र: श्री सतबीर सिंह
निवासी: नजदीक राठी चौपाल
गाँव:बाल जाटान, तहसील: मडलौडा
ज़िला पानीपत,-132113

Sub: Information under RTI Act, 2005

यह आपके पत्र दिनांक 23.04.2021 के संदर्भ में है जो हमें दिनांक 20.05.2021 को प्राप्त हुआ है और जिसके माध्यम से आपने सूचना का अधिकार अधिनियम 2005 के तहत वांछित सूचना चाही है। इस संबंध में, उपलब्ध जानकारी निम्नानुसार है:

संख्या	प्रश्न	उत्तर												
1	यह कि नीचे दी गई जमीन IOCL पानीपत रिफाइनरी के अनुसार ग्रीन बेल्ट के लिए इंडियन सिंथेटिक रबर प्राइवेट लिमिटेड प्लांट (ISRPL) को Lease पर दी गई है। जमीन की ISRPL के साथ किये गये समझौते की सत्यापित प्रति उपलब्ध करवाए:- <table border="1"> <tr> <td>ग्रीन बेल्ट के लिए दी गई जमीन की वर्तमान स्थिति</td> <td>छेत्रफल</td> </tr> <tr> <td>पी ए डी सी बाउंड्री दीवार के उत्तर में</td> <td>3 एकड़</td> </tr> <tr> <td>आई एस आर पी एल तथा पी एन सी पी के मध्य स्थितमार्ग पूर्व से पश्चिम</td> <td>7.5 एकड़</td> </tr> <tr> <td>पी ए डी सी बाउंड्री दीवार के उत्तर पूर्व में</td> <td>5 एकड़</td> </tr> <tr> <td>पी ए डी सी बाउंड्री दीवार के समक्ष</td> <td>2 एकड़</td> </tr> <tr> <td>कुल रकबा</td> <td>17.5 एकड़</td> </tr> </table>	ग्रीन बेल्ट के लिए दी गई जमीन की वर्तमान स्थिति	छेत्रफल	पी ए डी सी बाउंड्री दीवार के उत्तर में	3 एकड़	आई एस आर पी एल तथा पी एन सी पी के मध्य स्थितमार्ग पूर्व से पश्चिम	7.5 एकड़	पी ए डी सी बाउंड्री दीवार के उत्तर पूर्व में	5 एकड़	पी ए डी सी बाउंड्री दीवार के समक्ष	2 एकड़	कुल रकबा	17.5 एकड़	17.5 एकड़ भूमि का कोई लिखित समझौता IOCL और आईएसआरपीएल के बीच नहीं हुआ है।
ग्रीन बेल्ट के लिए दी गई जमीन की वर्तमान स्थिति	छेत्रफल													
पी ए डी सी बाउंड्री दीवार के उत्तर में	3 एकड़													
आई एस आर पी एल तथा पी एन सी पी के मध्य स्थितमार्ग पूर्व से पश्चिम	7.5 एकड़													
पी ए डी सी बाउंड्री दीवार के उत्तर पूर्व में	5 एकड़													
पी ए डी सी बाउंड्री दीवार के समक्ष	2 एकड़													
कुल रकबा	17.5 एकड़													
2	यह कि IOCL पानीपत रिफाइनरी द्वारा ISRPL Plant के साथ उपरोक्त 17.5 एकड़ भूमि का समझौता कब अमल में लाया गया है।													
3	यह कि आई एस आर पी एल द्वारा IOCL पानीपत रिफाइनरी को उपरोक्त 17.5 एकड़ भूमि के समझौते के एवज में किये गये भुगतान का ब्योरा ट्रैज़ैक्शन यूटीआर न0 सहित उपलब्ध करवाये।													
5	आई एस आर पी एल द्वारा IOCL पानीपत रिफाइनरी से उपरोक्त 17.5 एकड़ जमीन कि लीज रेन्यु करवाने के लिए वर्ष 2020 व 2021 में जो अग्रिम बना कर IOCL पानीपत रिफाइनरी को भेजा गया है उसकी सत्यापित कॉपी उपलब्ध करवाये।													

पंजीकृत कार्यालय: जी-9, अली यावर जंग मार्ग, बान्द्रा (पूर्व), मुम्बई-400051, महाराष्ट्र (भारत)
Regd. Office : G-9, Ali Yavar Jung Marg, Bandra (East), Mumbai-400051, Maharashtra (India)
CIN - L 23201 MH 1959 GOI 011388



रिफाइनरीज प्रभाग
Refineries Division

इंडियन ऑयल कॉर्पोरेशन लिमिटेड
पानीपत रिफाइनरी एवं पेट्रोकेमिकल कॉम्प्लेक्स
पानीपत, हरियाणा - 132140

Indian Oil Corporation Limited

Panipat Refinery & Petrochemical Complex
Panipat, Haryana - 132140

वेबसाइट : www.iocl.com; ई-मेल : panipatrefinery@indianoil.in

दूरभाष : 0180-2524001; फ़ोनस : 0180-2578833



संख्या	प्रश्न	उत्तर
4	RTI में विजय राठी द्वारा मांगी गई सूचना में दिनांक 18.06.2018 के जवाब में IOCL रिफाइनरी प्रभाग लोधी रोड नई दिल्ली द्वारा दिनांक 05.07.2018 को लिखा गया कि आई एस आर पी एल " सार्वजनिक प्राधिकरण "के लिए पात्र नहीं है क्योंकि इसमें IOCL की हिस्सेदारी 51 प्रतिशत से अधिक नहीं है। अगर यह सच है तो एक प्राइवेट कम्पनी के कर्मचारी मुकेश शर्मा को रिफानरी टाउनशिप में क्वार्टर न० डी-1329 के आवंटन का आधार बताया जाए। तथा रबर प्लॉट के किस-किस कर्मचारी को रिफाइनरी टाउनशिप में क्वार्टर उपलब्ध करवाया गया है व उनको किस किसी आधार पर आवंटन किया गया है। उसका विवरण उपलब्ध करवाया जाए।	आईएसआरपीएल एक जाइंट वेंचर कम्पनी है जिसमें IOCL की भी हिस्सेदारी है। इसलिए जब आईएसआरपीएल का निर्माण शुरू हुआ तब उस समय आईएसआरपीएल ने IOCL प्रबंधन से निवेदन किया की प्लॉट को चलाने हेतु, प्लॉट की सेफ्टी, सुरक्षा एवं आपातकालीन समय के लिए, कुछ कर्मचारियों (जिसमें सेफ्टी, ऑपरेशन, मानव संसाधन, सेक्युरिटी डिपार्टमेंट) का प्लॉट के नजदीक रहना अनिवार्य है। अतः IOCL ने वर्ष 2012 से पानीपत रिफाइनरी टाउनशिप में कुछ मकान (वर्तमान में 5 मकान) आईएसआरपीएल के निवेदन पर किराए पर दिये, जिसका मासिक शुल्क आईएसआरपीएल द्वारा प्रति माह IOCL में जमा किया जाता है। इन मकानों का आवंटन आईएसआरपीएल के द्वारा उपरोक्त आधार पर ही किया जाता है, और इस आवंटन में पानीपत रिफाइनरी की कोई भागीदारी नहीं होती है।

In case you desire to prefer an appeal, you may do so within 30 days of receipt of this reply and the particulars of the Appellate authority are as under:

Mr. Sandeep Sanjay John, Executive Director- (HR)
Refineries Headquarters, Indian Oil Corporation Limited
SCOPE Complex, Core 2, 7 Institutional Area, Lodhi Road
New Delhi – 110003

For & on behalf of
IOCL Panipat Refinery & Petrochemical Complex

Mohua Basu
(Mohua Basu)

Chief General Manager (HR) and CPIO



इंडियन ऑयल कॉर्पोरेशन लिमिटेड
पानीपत रिफाइनरी एवं पेट्रोकेमिकल कॉम्प्लेक्स
पानीपत, हरियाणा - 132140
Indian Oil Corporation Limited
Panipat Refinery & Petrochemical Complex
Panipat, Haryana - 132140
वेबसाइट : www.iocl.com; ई-मेल : panipatrefinery@indianoil.in
दूरभाष : 0180-2524001; फैक्स : 0180-2578833



रिफाइनरीज़ प्रभाग
Refineries Division

No. PR/RTI/2021

19.04.2021

श्री विक्रम राठी, पुत्र: श्री सतबीर सिंह
निवासी: नजदीक राठी चौपाल
गाँव: बाल जाटान, तहसील: मडलौडा
ज़िला पानीपत, -132113

Sub: Information under RTI Act, 2005

यह आपके पत्र दिनांक 30.03.2021 के संदर्भ में है जो हमें दिनांक 05.04.2021 को प्राप्त हुआ है और जिसके माध्यम से आपने सूचना का अधिकार अधिनियम 2005 के तहत वांछित सूचना चाही है। इस संबंध में, उपलब्ध जानकारी निम्नानुसार है:

S. No.	Particulars of Information Required	Remarks
1	यह की दिनांक 01.01.2012 से 26.03.2021 तक IOCL पानीपत रिफाइनरी द्वारा कितनी एकड़ भूमि इंडियन सिंथेटिक रबर प्राइवेट लिमिटेड प्लांट (ISRPL) को lease / पट्टे पर दी जा चुकी है।	A total of 57 acre, 1 Kanal & 5 marlas of land was given on lease.
2	यह की IOCL पानीपत रिफाइनरी ISRPL plant के मध्य 57 एकड़ भूमि जो ISRPL Panipat plant द्वारा पट्टे पर ली जा चुकी है उसको छोड़ कर कितनी एकड़ भूमि का lease / पट्टे agreement हुआ है। उस agreement की सत्यापित कॉपी प्रदान करें।	No other lease agreement (other than the one mentioned against point no. 1) has been signed between IOCL & ISRPL
3	IOCL पानीपत द्वारा वर्ष 2012 से 30.03.2021 तक जिस agreement के द्वारा ISRPL Panipat plant को green belt के लिए कितनी एकड़ भूमि lease / पट्टे पर दी गयी है। उस agreement की सत्यापित कॉपी प्रदान करें।	There is no agreement signed between IOCL & ISRPL for lease of land for green belt of ISRPL.

In case you desire to prefer an appeal, you may do so within 30 days of receipt of this reply and the particulars of the Appellate authority are as under:

Mr. Sandeep Sanjay John, Executive Director-I/c (HR)
Refineries Headquarters, Indian Oil Corporation Limited
SCOPE Complex, Core 2, 7 Institutional Area, Lodhi Road
New Delhi – 110003

For & on behalf of
IOCL Panipat Refinery & Petrochemical Complex

Mohua Basu
(Mohua Basu)

Chief General Manager (HR) and CPIO

पंजीकृत कार्यालय: जी-9, अली यावर जंग मार्ग, बान्द्रा (पूर्व), मुम्बई-400051, महाराष्ट्र (भारत)
Regd. Office : G-9, Ali Yavar Jung Marg, Bandra (East), Mumbai-400051, Maharashtra (India)
CIN - L 23201 MH 1959 GOI 011388



इंडियन ऑयल कॉर्पोरेशन लिमिटेड

Annexure-6

48

पानीपत रिफाइनरी एवं पेट्रोकेमिकल कॉम्प्लेक्स
पानीपत, हरियाणा - 132140

Indian Oil Corporation Limited

Panipat Refinery & Petrochemical Complex

Panipat, Haryana - 132140

वेबसाइट : www.iocl.com; ई-मेल : panipatrefinery@indianoil.in

दूरभाष : 0180-2524001; फ़ैक्स : 0180-2578833



रिफाइनरीज प्रभाग

Refineries Division

Ref No: PR/A&W/2021-22/18

Regional Officer

Haryana State Pollution Control Board

SCO No. 55, Sector -25, HUDA

Panipat

Put in DA No
256/2021
FR
RO
AEE1
AEE2
AEE3
JEE
Asstt. Clerk
22/12/21

Date: 21.12.2021

Kind Attention : Shri Kamaljit Singh, Regional Officer

Sub: Regarding clarification of the land (17.5 acres) of IOCL given to ISRPL for green belt.

Dear Sir

Please refer your letter ref. No. HSPCB/PR/2021/4745 dated 21.12.2021 on the subject.

It may please be informed that ISRPL is a Joint Venture of IOCL. The subject land 17.5 acre has been developed and being maintained by ISRPL since year 2014, as per EIA report submitted by IOCL at the time of obtaining EC and also in compliance of the commitment made in the public hearing by IOCL.

The formal agreement in this regard has recently been signed & notarized between IOCL & ISRPL on 15.11.2021.

Thanking You.

For and on behalf of IOCL,
Panipat Refinery & Petrochemical Complex

Virendra Singh Rawat
21/12/2021
(Virendra Singh Rawat)
Dy. General Manager (A&W)

वी. एस. रावत
V. S. Rawat
उप महाप्रबंधक (प्रशा व कल्याण)
Dy. General Manager (A & W)
पानीपत रिफाइनरी (आई.ओ.सी.एल)-132140
Panipat Refinery (I.O.C.L)-132140

Date: 11.02.2021

No. ISRPL/HSE/MoEF & CC/2020

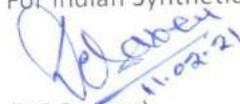
To,
The Director,
Northern Regional Office,
Ministry of Environment, Forest & Climate Change,
Bays No. 24-25, Sector 31A, Dakshin Marg,
Chandigarh- 160030

SUB: Submission of compliance report on Environment Clearance issued by MOEF & CC

Reference: Installation of "Emulsion Styrene Butadiene Rubber (E-SBR; 1,20,000 MTPA) Unit" at Panipat Refinery, Panipat, Haryana.

Dear Sir,
Please find enclosed the compliance report on various conditions laid down by pertaining to the period from Jan to December'2020 for the subject project along with environment testing reports.
Thanking You,

Yours Faithfully
For Indian Synthetic Rubber Private Limited



(DC Saxena)
Head – HSE
Mob: 8199800801

Enclosures:
Annexure –A "Compliance Report"
Annexure- B "Environment Testing Report"

Copy:

THE Director,
MOEF & CC (IA Division)
Pryavaran Bhawan, CGO Complex, Lodhi Road,
New Delhi – 110003

Annexure- A		
Environment Clearance Compliance Status Report From Jan to Dec-2020		
S. No.	EC Conditions	Compliance Status
Specific Conditions		
1	All the specific conditions and general conditions specified in the earlier environmental clearance letters accorded vide Ministry's letter nos. J-11011/27/91-IA-II (I) dated 16th July, 1992, J-11011/60/2000-IA -II (I) dated 9th April 2001, J-11011/52/2000-IA-II (I) dated 30th April 2001, J-11011/9/2001-IA-II (I) dated 6th December, 2001, J-11011/153/ 2004-IA-II (I) dated 4th January, 2005 and J-11011/7/2004-IA-II (I) dated 9th August, 2004 shall be implemented.	These specific conditions pertain to IOCL Panipat existing facilities and not related to the subject ESBR plant of ISRPL, which is a separate plant outside IOCL Panipat Refinery and Petrochemical complex. Accordingly, EC compliance related to Panipat Refinery facilities were submitted by IOCL Panipat, to MoEF, New Delhi during the EIA appraisal process.
2	As proposed, vent gases generated from various process units and monomer storage tanks and intermediates vessels shall be burnt in a flare stack of adequate height.	ISRPL Flare stack height is 63 M and Diameter is 24 inch. It is designed to safely handle 170 MT/hr. Intermittent Emergency Relief and 63 kg/hr. of Normal continuous venting requirement from process plant e.g. units, Butadiene Horton sphere and bullets etc. The flare system includes a Knockout and flare seal drum as a necessary safety components.
	Untreated styrene and butadiene from the reactors shall be burnt in the onsite incinerator.	Recovered excess Butadiene is sent to IOCL-PNCP. Recovered excess styrene liquid is burnt in incinerator.
	Dryer exhaust gas shall be passed through wet scrubber with caustic medium to control organic vapours	Dryer exhaust gas is safely vented through packed bed alkali scrubber with mist control system to meet emission discharge standards. Its stack height is 30M.
3	The emission standards prescribed by the MoEF under Environment (Protection) Act for petrochemical industry shall be strictly followed. At no time, the emission levels shall go beyond the prescribed standards.	All the time emissions are under control and maintained well within the prescribed limits of emission standards under Environment (Protection) Act as applicable for petrochemical industry. Scrubbers incorporated for the dryer exhaust gas and incinerator. All reactors' vents connected to central flare system.
	In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency.	Shall be ensured not-to restart respective unit, until its pollution control system is operational as per requirement.
	Stack emissions shall be monitored regularly	Stack emissions are regularly monitored for dryer scrubber and incinerator scrubber through HSPCB approved environmental testing laboratory. Incinerator stack is provided with online analyzer.
4	In plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided.	Gas detection sensors are provided at strategic locations in the plant which blows alarm on sensing presence of gas in the atmosphere.. Leak detection and repair (LDAR) is periodically undertaken for monitoring

Annexure- A		
Environment Clearance Compliance Status Report From Jan to Dec-2020		
S. No.	EC Conditions	Compliance Status
		& control of vulnerable sources of fugitive emissions, as per stipulated guidelines.
	Adequate dust suppression systems with water spray shall be provided for storage yard, junction houses. Raw material loading and unloading area shall be covered and also provided with water spraying system.	ESBR process doesn't involve generation or handling of dry powder or dust prone materials at any stage of the manufacturing. Dust suppression is not applicable, as also reconfirmed in EIA report.
	Fugitive emissions in the work zone environment, product, raw-material storage area etc. shall be regularly monitored and records maintained. The emissions shall conform to the limits stipulated by the HSPCB	65 numbers of VOC gas detection sensors are installed in the main plant in reaction area, storage and handling areas of styrene, butadiene, ammonia, RLNG. Alarm system (Fire & Gas detection System FGS) is in place in case VOC level exceeds allowable limits.
5	The company shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on its website and shall update the same periodically.	Noted for compliance
	It shall simultaneously be sent to the Regional office of MOEF, the respective Zonal office of CPCB and the Haryana State Pollution Control Board.	Noted for compliance
	The levels of PM10,SO ₂ ,NO _x , CO, HC and VOCs in ambient air shall be monitored and displayed at a convenient location near the main gate of the company and at important public places	Safety and Environmental parameters are displayed on the board located near the main gate
6	A proper Leak Detection and Repair (LDAR) program should be prepared and implemented. Focus should be given for prevention of fugitive emissions for which preventive maintenance of pumps, valves, pipelines are required. Proper maintenance of mechanical seal of pumps and valves should be given. A preventive maintenance schedule for each unit should be prepared and adhered to	Schedule of Preventive maintenance (PM) of pumps, compressors including mechanical seals is done. LDAR is done quarterly to maintain valves glands and flange leaks. Online Analyzers are calibrated quarterly which includes: Analyzer of CO/CO ₂ /O ₂ /NO _x on Incinerator stack and Total Hydrocarbon Analyzer (THC) on Dryer Scrubber stack, Ammonia detectors, Hydrocarbon Gas detectors
7	Continuous monitoring system for VOCs at all important places/ areas shall be ensured. When monitoring results indicate above the permissible limits, effective measures shall be taken immediately	Online analyzers are installed for Continuous emission monitoring on dryer scrubber stack and incinerator stacks 65 numbers of Gas Detectors are installed at appropriate locations in the main plant which include reaction area, storage and handling areas of styrene, butadiene, ammonia, RLNG. Alarm system (FGS Panel) is in place to detect any leak if it exceeds allowable limits
8	For further control of fugitive emissions, following steps shall be followed:	Closed system provided for control of fugitive emission by using inert gas blanketing, flare system, scrubbers on vent gas



Annexure- A		
Environment Clearance Compliance Status Report From Jan to Dec-2020		
S. No.	EC Conditions	Compliance Status
	a. Closed handling system shall be provided for chemicals	
	b. Reflux condenser shall be provided over reactor.	Not applicables, being low temperature process.
	c. System of leak detection and repair of pump/Pipe line based on preventive maintenance.	LDAR has been implemented
	d. The acids shall be taken from storage tanks to reactors through closed pipeline,	Compliance ensured.
	e. Storage tanks shall be vented through trap receiver and condenser operated on chilled water.	Styrene storage is under nitrogen blanketing that prevents fugitive emissions. Butadiene Horton sphere is maintained at low temperature to meet the process requirement and its PSV are connected to flare to prevent fugitive emissions.
	f. Cathodic protection shall be provided to the underground solvent storage tanks	Not applicable, as there is no underground storage tanks in ISRPL.
9	Incinerator design shall be as per CPCB guidelines, HCl, SO ₂ , NOX, PM, Styrene, dioxin and furan shall be monitored at the incinerator stack	Online Analyzer is installed on Incinerator stack.. Incinerator system is designed to meet CPCB guidelines for hazardous waste incinerators. Two stage combustion chambers are installed. Alkali scrubber is installed to achieve the stipulated emission discharge standards.
10	The gaseous emission from the DG set shall be dispersed through adequate stack height as per CPCB standards.	DG stack height of 30 m is provided as per CPCB guidelines
	Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution	Acoustic enclosure is provided on DG sets for Noise mitigation.. Noise levels outside the DG set room are found within prescribed limits.
11	Total water requirement shall not exceed 3583 m ³ /day.	Compliance is ensured for not to exceed the prescribed limits for total water
	Total fresh water requirement from Yamuna canal shall not exceed 1220 m ³ /day and prior permission shall be obtained from the concerned agency.	Compliance is ensured for not to exceed the prescribed limit 1220 m ³ /day for fresh water. Fresh water is received from existing IOCL- Panipat Refinery and Petrochemical complex.
	Out of this, about 98.5 m ³ /hr (2364 m ³ /day) water requirement shall be met from treated wastewater. No ground water shall be used	No ground water is used. Wastewater treatment and recycling plant (ETP) has been designed to process about 3000 m ³ /day. ETP includes primary, biological, Ultra-filtration, reverse osmosis and Multiple Effect Evaporator units.
12	Industrial effluent shall be treated in ETP comprising primary, secondary and tertiary treatment facility and treated effluent shall be recycled and reused within the factory premises. Concentrated rejects shall be sent to onsite MEE for concentration. Water quality of treated effluent shall be monitored regularly	Basic facility for Effluent Treatment along with Reverse Osmosis and Multi-effect Evaporator unit has been installed and is operational.

Annexure- A

Environment Clearance Compliance Status Report From Jan to Dec-2020

S. No.	EC Conditions	Compliance Status
13	No effluent shall be discharged outside the factory premises and "zero" discharge concept shall be adopted.	Industrial effluent is treated in wastewater treatment facility and treated water is reused. With MEE unit already operational on downstream of RO unit, it is a Zero liquid discharge plant.
14	Oil catchers/oil traps shall be provided at all possible locations in rain/ storm water drainage system inside the factory premises	Oil catchers / oil pits are provided to in the strategic location on the plant for secondary containment and prevent contamination of rain water.
15	As proposed, waste rubber shall be disposed to waste recycling unit.	Compliance ensured by disposing waste rubber only to the recyclers
	ETP Sludge and MEE salt shall be sent to TSDF. Used oil shall be handled over to authorize re-processor.	ISRPL is in agreement with the authorized TSDF (M/s GEPIL, Faridabad) and ETP Sludge and MEE salt is disposed to them. Used oil is sent to the authorized re-processors.
	Excess recovered butadiene shall be reprocessed in the Naphtha cracker unit	Excess recovered butadiene shall be transferred to IOCL-PNCP for reprocessing.
16	The company shall obtain Authorization for collection, storage and disposal of hazardous waste under the Hazardous waste (Management, Handling and Trans-Boundary Movement) Rules, 2008 and amended as on date for management of Hazardous wastes and prior permission from HSPCB shall be obtained for disposal of solid/hazardous waste in the TSDF.	Hazardous Waste Authorization is obtained from HSPCB, for safe handling and disposal of Hazardous waste to TSDF.
	Membership of TSDF for hazardous waste disposal shall be obtained	
	Measures shall be taken for firefighting facilities in case of emergency.	A complete Fire Protection system is in place, which comprises of Firewater hydrant system with Firewater pump house, Firewater Reservoir shown in Figure 2 (cap: 25,000 m3), Firewater piping, hydrants, water-cum-foam monitors, water sprinklers on critical storages like Butadiene Horton sphere/ bullets, near Ammonia drum etc. Foam pourer system for Styrene storage. Firewater Tender along with the firefighters crew operating from the Fire Control room. There is emergency communication hot line available between Fire Control room and Main Control Room (MCR). There is Mutual Aid Agreement with IOCL-Panipat Naphtha Cracker to assist each other in case of emergency requirement.
17	The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time.	Compliance is ensured in line with the MSIHC Rules, 1989 and Motor Vehicle Act (MVA),1989



Annexure- A		
Environment Clearance Compliance Status Report From Jan to Dec-2020		
S. No.	EC Conditions	Compliance Status
	All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA),1989	
18	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire Fighting system shall be as per the OISD norms	Required firefighting facility and safety systems are in place, based on OISD –STD-116. Mock drills are quarterly conducted for credible emergency scenarios.
19	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the factories Act	Occupational Health Center (OHC) is operational and staff is outsourced with ambulance. Employees Health Checkup is conducted on regular basis.
20	Green belt shall be developed in 33 % area to mitigate the effects of fugitive emissions all around the plant as per CPCB guidelines in consultation with the local DFO. Thick green belt with suitable plant species shall be developed around the proposed distillery to mitigate the odour problem	Plantation/ green belt is developed in 19 Acres of land (comprising of 1.5 acre inside and 17.5 acres outside the ISRPL premises). It total plot area of ISRPL is 57 acres. Green belt of Plantation/ trees species include Ashoka, Pendula, Juniper, Areca Palm, Sago Palm, Ficus Panda, Bottle brush etc. which are considered appropriate for local environment. It will help in mitigation of any odour problems
21	All the commitments made during the Public Hearing/ Public Consultation meeting held on 14th June 2011 shall be satisfactorily implemented and adequate budget provision shall be made accordingly	No concerns were raised about proposed E-SBR plant during the public hearing meeting. All necessary pollution control systems and environmental management plans as per applicable standards, regulations and guidelines and EC conditions have been incorporated in the design of the E-SBR facility.
22	Company shall adopt Corporate Environment Policy as per the Ministry's O.M No.J-11013/41/2006-IA.II(I) dated 26th April,2011 and implemented	Corporate environment policy is in place. On 22nd April 2016, ISRPL has accreditation for ISO 14001:2015 & OHSAS 45001:2018 from accreditation body UKAS. Thus, ISRPL stands amongst the first 10 organizations in India to get accredited with latest version of EMS i.e. (2015).
23	Under Corporate Social Responsibility (CSR), sufficient budgetary provision shall be made for health improvement, education, water and electricity supply etc. in and around the project	Company has allocated CSR Budget for every financial year since its commissioning. The said budget is allocated in order to undertake CSR activities. These activities would include improvement activities in and around project.
24	Unit shall follow CPCB/MoEF calibration protocol for the calibration of continuous stack as well as ambient air quality monitoring analyzer installed in all existing stations at Panipat Refinery Complex	Not Applicable to ISRPL
25	Oily sludge treatment facility at existing Panipat Refinery shall be developed as per CPCB/MoEF guidelines. Existing oil sludge treatment facility needs to be improved. Oil sludge treatment facility shall be closed	Not Applicable to ISRPL, as ISRPL is disposing the Hazardous Waste to authorized TSDF (M/s GEPIL, Faridabad).



Environment Clearance Compliance Status Report From Jan to Dec-2020

S. No.	EC Conditions	Compliance Status
	type to avoid VOC'S emissions. Residue after treatment shall be handled, stored and disposed as per CPCB/MoEF guidelines. Spilled Oil sludge shall be removed and contaminated soil shall be remediated. Arrangement shall be made so that Oil sludge treatment facility shall not allow entering rain water within facility. M/s IOCL shall develop time bound action plan and submit to the Ministry's Regional Office at Chandigarh within one month time. Based on action plan, M/s IOCL shall submit monthly compliance report to the Ministry's Regional Office	
26	Compliance report of existing environmental clearance along with environmental monitoring data shall be placed on the Panipat Refinery's website	Not Applicable
27	Provision shall be made for the housing for the construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile sewage treatment plant, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after the completion of the project. All the construction wastes shall be managed so that there is no impact on the surrounding environment	During the project stage, compliance was ensured at the construction site of the ISRL plant.
General Conditions		
1	The Project authorities shall strictly adhere to the stipulations made by the Haryana State Pollution Control Board (HSPCB)	Noted for compliance.
2	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any	Noted for compliance.
3	The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations is installed in the	Ambient air quality monitoring is being done by HSPCB approved agency and the results are within prescribed limits.

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Annexure- A		
Environment Clearance Compliance Status Report From Jan to Dec-2020		
S. No.	EC Conditions	Compliance Status
	upwind and downwind direction as well as where maximum ground level concentrations are anticipated	
4	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time)	Equipment generating Low noise are installed (e.g. DG set having acoustic enclosure) installed. DG sets are emergency standby and would operate only for short time in rare emergency of power supply failure from Panipat Naphtha Cracker of IOCL, which itself is a stable source of power supply
5	The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and use the same water for the process activities of the project to conserve fresh water	Rainwater harvesting points (4 No.) have been provided by design. The storm water reservoir (cap: 14000 m3). Part of the rainwater is used for gardening and fire water applications.
6	Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted	Trainings pertaining to safe handling of chemicals, and required emergency response are imparted to the target groups of employees. Hands-on training is provided to Auxiliary Fire Crew as well. Periodical Health checkup ensured for employees
7	The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing relating to the project shall be implemented	Noted for compliance. All proposed measures and safeguards were incorporated in the design of the facility and health of the system is regularly monitored. Further, Pre-Startup Safety Review Audit (PSSR) and External Pre-commissioning Safety Audit were conducted by OISD. Regular compliance is monitored including Gas detectors calibration, LDAR etc.
8	The company shall undertake relevant measures for improving the socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villages and administration	Several measures have been adopted every year in order to upkeep the CSR Activities, the few of them are as below:- 1. Re-construction of Drain in front of Govt. School Entrance- Baljattan Panipat 2. Dustbins at Panipat Railway Station 3. Rs 10 Lakh contribution to PM CARES Fund Govt. of India 4. Medical Items/Equipment's related to Covid-19 for civil hospital handover to District Hospital Panipat in presence of CMO-Panipat with information to DC Panipat.



Environment Clearance Compliance Status Report From Jan to Dec-2020

S. No.	EC Conditions	Compliance Status
		5. Rehabilitation of School Building: Floor, wall and its painting work in the identified area completed 6. The requirement received from the Deputy Commissioner-Panipat and Red Cross Society to provide Apheresis Machine, Cell Counter, Elisa Reader, Portable Donor Chair and Blood Transportation Box. Job is in progress. 7. Covid-19 Support: Amount of Rs. 1000000/- given against the request letter received from Deputy Commissioner-Panipat seeking financial assistance under CSR of the Company to procure PPE's, gloves, masks, sanitizer, ventilator etc. to strengthen the Medical infrastructure in the district to continue fight war against COVID-19
9	The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment	1. - Distribution of pullover to Students of Govt. Schools- Baljattan Panipat 2. 1st Health Awareness Camp organized at Village Sithana. Around 450 villagers were benefited from the Camp. 3. 2nd Health Awareness Camp Organized at Village Baljattan. More than 460 villagers were benefited from the Camp.
10	A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions	A separate Environment cell is in place under HSE Department & is responsible for Environmental Management.
11	The company shall earmark Rs 56.31 Crores and Rs.85 lakhs towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment and forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/Pollution control measures shall not be diverted for any other purpose	About INR 60.02 crores has already been spent so far towards implementation of various EMP as per the EC requirement, which capital cost on Waste water Treatment, emission controls from dryer vent gases and incinerator boiler, Flare system etc.
12	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila "Parisad/Municipal Corporation, Urban local Body and local NGO, if any from who suggestions/representations, if any, were received while processing the proposal	Public hearing was conducted by the district authorities and Haryana Pollution Control Board on 14 th June, 2011 as per the EIA notification 2006 and the EIA EMP documents were circulated to various bodies as per the guidelines.
13	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental	The half yearly report for June'20 is presented in this document.

Abhinav

Annexure- A

Environment Clearance Compliance Status Report From Jan to Dec-2020

S. No.	EC Conditions	Compliance Status
	Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and HSPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company	All the stipulated parameters were found within the prescribed limits as per National Ambient Air Quality Standards. Noise levels at the facility boundary are below the stipulated norms for day time and night time for industrial area
14	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail	The environmental statement updated to HSPCB in Form No. V dated 30.06.2020
15	The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.	The receipt of environmental clearance was published on 5 th April, 2012 in the national and local newspapers.
16	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project	<ul style="list-style-type: none"> • MoEF minutes confirming the EC on October 2011. • MoEF EC letter dated 16th Jan 2012. • Financial closure held on Jan, 2012 • Main plant construction activities commenced on January, 2012





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NABL (TC-8207) MOEF/BIS/FSSAI/State Pollution Boards/Drug & Cosmetic Act/ISO 9001; 14001; 18001 Certified

TEST REPORT

Ref. No. IL/D-12348	Date 05.10.20	Lab No. 180920L-ED-001	Page No. 1/2
Customer	Indian Synthetic Rubber Private Limited Opposite Naptha Cracker Polymer Terminal Gate P.O: Panipat Refinery Panipat-132140 Haryana		
Type of Sample	Ambient Air		
Customer's Description of Sample	Ambient Air		
Quantity	1 No		
Type of Unit	Rubber Industries		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.	6100000899	Dated	30/03/2019
Date of Receipt of Sample	18/09/2020		
Period of Analysis	18/09/2020 To 21/09/2020		
Sampling Team Idma	Idma Representative Team	Client	ISRPL
Sampling Location	QA-QC Laboratory		
Visual Observation	N/A		
Date of Sampling	16/09/2020		
Date of Reporting	21/09/2020		
Sampling Protocol	IS: 5182		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (Ambient air)	-	-	-	-
1	Actual Time of Sampling	min.	1440	-	IS:5182(P-23)-2006(RA 2017)
2	Avg. Flow Rate	m ³ /min	1.2	-	IS:5182(P-23)-2006(RA 2017)
3	Total Volume of Air Sampled	m ³	1728	-	IS:5182(P-23)-2006(RA 2017)
4	PM 10	µg/m ³	80.3	Max. 100	IS:5182(P-23)-2006(RA 2017)
5	PM2.5	µg/m ³	37.4	Max. 60	IDL/SP/03, Issue No-1. Issue Date.16.04.16
6	SO2	µg/m ³	16.91	Max. 80	IS:5182(P-02)-2001 (RA 2017)
7	NO2	µg/m ³	28.12	Max. 80	IS:5182(P-6)-2006(RA 2017)
8	NH3	µg/m ³	34.3	Max. 400	IS:11255(P-6)-1999 (RA 2014)
9	CO	mg/m ³	0.49	Max. 02	IS:5182(P-10)-1999 (RA 2014)
10	Ozone	µg/m ³	23	Max. 100	IS:5182(P-9)-1974(RA 2014)
11	Benzene	µg/m ³	<0.5	Max. 05	IS:5182 Pat-11 ,2006 (RA 2017)
12	Benzo-a-Pyrene(BaP) - Particulate phase	ng/m ³	Not Detected	Max. 01	IS:5182 Part-12 , 2004, (RA 2014)
13	Arsenic	ng/m ³	<0.1	Max. 06	EPA/625/R-96/010a:1999 & USEPA IO-3.2:1999
14	Nickel	ng/m ³	<0.1	Max. 20	EPA/625/R-96/010a:1999 & USEPA IO-



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TEST REPORT

Ref. No. IL/D- 12349	Date 05.10.20	Lab No. 180920L-ED-002	Page No. 1/2
Customer	Indian Synthetic Rubber Private Limited Opposite Naptha Cracker Polymer Terminal Gate P.O: Panipat Refinery Panipat-132140 Haryana		
Type of Sample	Ambient Air		
Customer's Description of Sample	Ambient Air		
Quantity	1 No		
Type of unit	Rubber Industries		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.	6100000899	Dated	30/03/2019
Date of Receipt of Sample	18/09/2020		
Period of Analysis	18/09/2020 To 21/09/2020		
Sampling Team Idma	Idma Representative Team	Client	ISRPL
Sampling Location	DM Plant		
Visual Observation	N/A		
Date of Sampling	16/09/2020		
Date of Reporting	21/09/2020		
Sampling Protocol	IS: 5182		
Testing Protocol	NAAQS		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (Ambient air)	-	-	-	-
1	Actual Time of Sampling	min.	1440	-	IS:5182(P-23)-2006(RA 2017)
2	Avg. Flow Rate	m ³ /min	1.0	-	IS:5182(P-23)-2006(RA 2017)
3	Total Volume of Air Sampled	m ³	1440	-	IS:5182(P-23)-2006(RA 2017)
4	PM 10	µg/m ³	85.8	Max. 100	IS:5182(P-23)-2006(RA 2017)
5	PM2.5	µg/m ³	41.6	Max. 60	IDL/SP/03, Issue No-1. Issue Date.16.04.16
6	SO ₂	µg/m ³	19.62	Max. 80	IS:5182(P-02)-2001 (RA 2017)
7	NO ₂	µg/m ³	27.88	Max. 80	IS:5182(P-6)-2006(RA 2017)
8	NH ₃	µg/m ³	35.6	Max. 400	IS:11255(P-6)-1999 (RA 2014)
9	CO	mg/m ³	0.57	Max. 02	IS:5182(P-10)-1999 (RA 2014)
10	Ozone	µg/m ³	22	Max. 100	IS:5182(P-9)-1974(RA 2014)
11	Benzene	µg/m ³	<0.5	Max. 05	IS:5182 Pat-11 ,2006 (RA 2017)
12	Benzo-a-Pyrene(BaP) - Particulate phase	ng/m ³	Not Detected	Max. 01	IS:5182 Part-12 , 2004, (RA 2014)
13	Arsenic	ng/m ³	<0.1	Max. 06	EPA/625/R-96/010a:1999 & USEPA IO-3.2:1999
14	Nickel	ng/m ³	<0.1	Max. 20	EPA/625/R-96/010a:1999 & USEPA IO-

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TEST REPORT

Ref. No. IL/D-12351	Date 05.10.20	Lab No. 180920L-ED-004	Page No. 1/1
Customer	Indian Synthetic Rubber Private Limited Opposite Naptha Cracker Polymer Terminal Gate P.O: Panipat Refinery Panipat-132140 Haryana		
Type of Sample	AMBIENT NOISE		
Customer's Description of Sample	AMBIENT NOISE		
Quantity	1 No		
Type of Unit	Rubber Industries		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.	6100000899	Dated	30/03/2019
Date of Receipt of Sample	18/09/2020		
Period of Analysis	Instrumental at Site		
Sampling Team Idma	Idma Representative Team	Client	ISRPL
Sampling Location	Day Time-Near Main Entrance Gate (Avg.) at 1M distance from Boundary Wall		
Visual Observation	N/A		
Date of Sampling	16/09/2020		
Date of Reporting	19/09/2020		
Sampling Protocol	CPCB		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter CHEMICAL DISCIPLINE (Atmospheric Pollution)	Units	Results	Limits	Test Method
1	Lmax	dB(A)	67.4	-	IS:7194 (1994) RA:2005
2	Lmin	dB(A)	57.3	-	IS:7194 (1994) RA:2005
3	Leq	dB(A)	61.2	Max. 75	IS:7194 (1994) RA:2005

End of Report

For Idma Laboratories Limited
Authorized Signatory



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TEST REPORT

Ref. No. IL/D- 12352	Date 05.10.20	Lab No. 180920L-ED-005	Page No. 1/2
Customer	Indian Synthetic Rubber Private Limited Opposite Naptha Cracker Polymer Terminal Gate P.O: Panipat Refinery Panipat-132140 Haryana		
Type of Sample	Stack Emission (Incinerator)		
Customer's Description of Sample	Stack Emission (Incinerator)		
Quantity	1 No		
Type of Unit	Rubber Industries		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.	6100000899		
Date of Receipt of Sample	18/09/2020	Dated	30/03/2019
Period of Analysis	18/09/2020 To 21/09/2020		
Sampling Team Idma	Idma Representative Team		
Sampling Location	Stack Attached to Incinerator, Capacity- 10017 Nm3/hr	Client	ISRPL
Visual Observation	N/A		
Date of Sampling	16/09/2020		
Date of Reporting	21/09/2020		
Sampling Protocol	IS 11255		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (Stack emission)				
	GENERAL INFORMATIONS:				
1	Stack Height	Meters	30		
2	Stack dia	Meters	0.3		
3	Ambient Temperature	°C	35		
4	Stack Temperature	°C	76		
5	Velocity	m/s	9.8		
6	Type of Fuel		RLNG		
7	Sampling Flow rate	LPM	17		
8	Sampling Time	Minutes	30		
9	Volumetric Flow rate	Nm ³ /hr	2492		
	PARAMETERS:				
10	PM	mg /Nm ³	12.4	Max. 50	IS:11255(P-1)-1985 (RA 2014)
11	CO	mg /Nm ³	4.0		IS:13270-1992 (RA 2014)
12	NOx	mg /Nm ³	7.28		IS: 11255(P-7)-2005(RA 2017)
13	SO2	mg /Nm ³	1.6		IS: 11255(P-2)-1985 (RA 2014)

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TEST REPORT

Ref. No. IL/D-12353	Date 05/10/20	Lab No. 180920L-ED-006	Page No. 1/2
Customer	Indian Synthetic Rubber Private Limited Opposite Naptha Cracker Polymer Terminal Gate P.O: Panipat Refinery Panipat-132140 Haryana		
Type of Sample	Stack Emission (Wet Scrubber)		
Customer's Description of Sample	Stack Emission (Wet Scrubber)		
Quantity	1 No		
Type of Unit	Rubber Industries		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.	6100000899		
Date of Receipt of Sample	18/09/2020	Dated	30/03/2019
Period of Analysis	18/09/2020 To 21/09/2020		
Sampling Team Idma	Idma Representative Team		
Sampling Location	Stack Attached to Scrubber Dryer Section-Steam	Client	ISRPL
Visual Observation	N/A		
Date of Sampling	16/09/2020		
Date of Reporting	21/09/2020		
Sampling Protocol	IS 11255		
Testing Protocol	CPCB		

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (Stack emission)	-	-	-	-
	GENERAL INFORMATIONS:	-	-	-	-
1	Stack Height	Meters	30	-	-
2	Stack dia	Meters	1.3	-	-
3	Ambient Temperature	°C	35	-	-
4	Stack Temperature	°C	88	-	-
5	Velocity	m/s	11.6	-	-
6	Type of Fuel	-	Electricity	-	-
7	Sampling Flow rate	LPM	19	-	-
8	Sampling Time	Minutes	30	-	-
9	Volumetric Flow rate	Nm ³ /hr	46221	-	-
	PARAMETERS:	-	-	-	-
10	PM	mg /Nm ³	80.1	Max. 150	IS:11255(P-1)-1985 (RA 2014)
11	CO	mg /Nm ³	0.73	-	IS:13270-1992 (RA 2014)
12	NOx	mg /Nm ³	6.95	-	IS: 11255(P-7)-2005(RA 2017)
13	SO2	mg /Nm ³	1.52	-	IS: 11255(P-2)-1985 (RA 2014)



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NABL (TC-8207) MOEF/BIS/FSSAI/State Pollution Boards/Drug & Cosmetic Act/ISO 9001; 14001; 18001 Certified

TEST REPORT

Ref. No. IL/D- 12358	Date 05/10/20	Lab No. 180920L-ED-011	Page No. 1/1
Customer	Indian Synthetic Rubber Private Limited Opposite Naptha Cracker Polymer Terminal Gate P.O: Panipat Refinery Panipat-132140 Haryana		
Type of Sample	WASTE WATER (RO OUTLET)		
Customer's Description of Sample	WASTE WATER (RO OUTLET)		
Quantity	5 Ltr		
Type of Unit	Rubber Industries		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.	6100000899	Dated	30/03/2019
Date of Receipt of Sample	18/09/2020		
Period of Analysis	18/09/2020 To 22/09/2020		
Sampling Team Idma	Idma Representative Team	Client	ISRPL
Sampling Location	RO OUTLET		
Visual Observation	Clear Colourless Liquid		
Date of Sampling	17/09/2020		
Date of Reporting	22/09/2020		
Sampling Protocol	IS: 3025-1987		
Testing Protocol	IS 3025 & APHA		

RESULTS

S.No.	Test Parameter CHEMICAL DISCIPLINE (Atmospheric Pollution)	Units	Results	Requirement	Test Method
1	Color	HU	<5		IS:3025(P-4)
2	Total Suspended Solids	mg/l	10	Max. 100	IS:3025(P-17)
3	pH	-	6.92	5.5 - 9.0	IS:3025(P-11)
4	Total Dissolved Solids	mg/l	82	Max. 2100	IS:3025(P-16)
5	Oil & Grease	mg/l	<0.5	Max. 10	IS:3025(P-39)
6	BOD, 3 days @ 27°C	mg/l	<1	Max. 30	IS:3025(P-44)
7	COD	mg/l	<4	Max. 250	IS:3025(P-58)

End of Report

For Idma Laboratories Limited
Authorized Signatory



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TEST REPORT

Ref. No. IL/D- 12359	Date 05.10.20	Lab No. 180920L-ED-012	Page No. 1/1
Customer	Indian Synthetic Rubber Private Limited Opposite Naptha Cracker Polymer Terminal Gate P.O: Panipat Refinery Panipat-132140 Haryana		
Type of Sample	VOC Monitoring		
Customer's Description of Sample	VOC Monitoring		
Quantity	1 No		
Type of Unit	Rubber Industries		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No.	6100000899	Dated	30/03/2019
Date of Receipt of Sample	18/09/2020		
Period of Analysis	18/09/2020 To 22/09/2020		
Sampling Team Idma	Idma Representative Team	Client	ISRPL
Sampling Location	Butadiene Sphere		
Visual Observation	N/A		
Date of Sampling	16/09/2020		
Date of Reporting	22/09/2020		
Sampling Protocol	IS: 5182		
Testing Protocol	IS 5182		

RESULTS

S.No.	Test Parameter	Units	Results	Requirements (MAX)	Test Method
1	Actual Time of sampling	Minutes	480	-	
2	Avg. Flow rate	LPM	0.5	-	
3	Total Volume of Air Sampled	m ³	0.24	-	
4	Avg. Ambient Temperature	(deg.C)	35	-	
5	Benzene (C6H6)	mg/m ³	0.07	1.5	IS: 5182 (P-11), 2006
6	Xylene	mg/m ³	2.9	435	IS: 5182 (P-11), 2006
7	Toluene	mg/m ³	0.9	375	OSHA

End of Report

For Idma Laboratories Limited,
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TEST REPORT

Ref. No. IL/D-12360	Date 05.10.20	Lab No.	180920N-E-001	Page No. 1/1
Customer	Indian Synthetic Rubber Private Limited Opposite Naptha Cracker Polymer Terminal Gate P.O: Panipat Refinery Panipat-132140 Haryana			
Type of Sample	Breathing Air			
Customer's Description of Sample	Breathing Air			
Quantity	1 No			
Type of Unit	Rubber Industries			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.	6100000899	Dated	30/09/2019	
Date of Receipt of Sample	18/09/2020			
Period of Analysis	18/09/2020 To 21/09/2020			
Sampling Team Idma	Idma Representative Team	Client	ISRPL	
Sampling Location	Area 200			
Visual Observation	N/A			
Date of Sampling	17/09/2020			
Date of Reporting	21/09/2020			
Sampling Protocol	IS 5182			
Testing Protocol	IS: 15879			

RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	Breathing Air Quality	-	-	-	-
1	Carbon Monoxide (CO)	ppm	Not Detected	Max. 2	IS: 15879:2009
2	Oxygen Concentration (O2)	%	20.7	Max. 21+-1	IS: 15879:2009
3	Carbon Dioxide (CO2)	ppm	16.4	Max. 500	IS: 15879:2009
4	Water Vapour (H2O)	ppm	17.2	Max. 25	IS: 15879:2009
5	Oil Content	mg/m3	Not Detected	Max. 0.5	IS: 15879:2009
6	Odour	-	None	Free Significant	IS: 15879:2009

End of Report

For Idma Laboratories Limited

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TEST REPORT

Ref. No. IL/D-12361	Date 05.10.20	Lab No.	180920N-E-002	Page-1/7
Issued to:	Indian Synthetic Rubber Private Limited Opposite Naptha Cracker Polymer Terminal Gate P.O Panipat Refinery Panipat-132140 Haryana			
Type of Sample	Leak Detection			
Customer's Description of Sample	Leak Detection			
Type of Unit	Rubber Industries			
Quantity	100 Locations			
Packing & Marking	Instrumental At Site			
Mode of Collection of Sample	Sampling By Laboratories			
Work Order No.	6100000899	Date:	30/03/2019	
Date of Receipt of Sample	18/09/2020			
Period of Analysis	18/09/2020 to 22/09/2020			
Sampling Team Idma	Idma Representative Team	Client	ISRPL	
Sampling Location	Area-, 250 Styrene (100 Locations Detail As Per Below)			
Visual Observavtion	N/A			
Date of Sampling	17/09/2020			
Date of Reporting	22/09/2020			

RESULTS (Leak Detection)

Sr. No.	Location monitored	Monitored Component	Concentration (PPM)	Emission Load (Kg/Hr)	Emission Load (Kg/annual)	Reading after Leak Repair	Delta Improvement/Annum	REMARKS
1	25-P-04A Styrene Recycle Pump	Suction B/V U/S Flange	0 PPM	0	0	NA	NA	NA
2	25-P-04A Styrene Recycle Pump	Suction B/V D/S Flange	0 PPM	0	0	NA	NA	NA
3	25-P-04A Styrene Recycle Pump	Suction B/V gland	0 PPM	0	0	NA	NA	NA
4	25-P-04A Styrene Recycle Pump	Suction Bleeder Gland	0 PPM	0	0	NA	NA	NA
5	25-P-04A Styrene Recycle Pump	Suction Bleeder bonnet	0 PPM	0	0	NA	NA	NA
6	25-P-04A Styrene Recycle Pump	Suction LPD Bonnet	0 PPM	0	0	NA	NA	NA



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ULR : TC820720700000465F

TEST REPORT

Ref. No. IL/D-12362	Date 05.10.20	Lab No.	180920L-FD-005/A	Page No. 1/3
Customer	Indian Synthetic Rubber Private Limited Opposite Naptha Cracker Polymer Terminal Gate P.O: Panipat Refinery Panipat-132140 Haryana			
Type of Sample	Drinking Water			
Customer's Description of Sample	Drinking Water			
Quantity	5 Ltr+250ml			
Packing, Markings, Seal & Quantity	Plastic Can & Sterilized Glass Bottle			
Mode of Collection of Sample	Sampling by Laboratories			
Work Order No.	6100000899	Dated	30/03/2019	
Date of Receipt of Sample	18/09/2020			
Period of Analysis	18/09/2020 To 24/09/2020			
Sampling Team Idma	Idma Representative Team	Client	ISRPL	
Sampling Location	UV-Inlet (DM Plant)			
Visual Observation	N/A			
Date of Sampling	17/09/2020			
Date of Reporting	24/09/2020			
Sampling Protocol	IS 3025:1987 & ILL/MB/SOP/034			
Testing Protocol	IS:10500 :2012. Amdt. 1 to 2			

RESULTS

S.No.	Test Parameter	Units	Results	Requirements		Test Method
				Acceptable limit	Permissible limit	
1	Chemical Testing (Water)		-			
2	Colour /Cl.4.0, Table -1-i)	Hazen	<1	Max 5	Max 15	IS:3025 (part4) ;1983, RA 2017
3	Odour /Cl.4.0, Table -1-ii)	-	Agreeable	Agreeable	Agreeable	IS:3025 (part5) ;1983, RA 2012
4	pH value /Cl.4.0, Table -1-iii)	-	7.24	6.5 -8.5	No relaxation	IS:3025 (part11) ;1983, RA 2017
5	Taste /Cl.4.0, Table -1-iv)	-	Agreeable	Agreeable	Agreeable	IS:3025 (part 7 & 8) ;1984, RA 2017
6	Turbidity /Cl.4.0, Table -1-v)	NTU	<1	Max 1	Max 5	IS:3025 (part 10) ;1984, RA 2017
7	Total Dissolved Solids, Cl.4.0, Table -1-vi)	mg/l	252	Max 500	Max 2000	IS:3025 (part 16) ;1984, RA 2017
8	Aluminium (as Al), Cl.4.0, Table -2-i)	mg/l	BLQ (LOQ - 0.002)	Max 0.03	Max 0.2	IS:3025 (part 55) ;2003, RA 2019
9	Ammonia (as total	mg/l	BLQ (LOQ	Max 0.5	No relaxation	IS:3025 (part 34) ;1988, RA 2019

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ULR : TC82072070000465F

TEST REPORT

Ref. No. IL/D-12362		Date	05/10/19	Lab No.	180920L-FD-005/A	Page No. 2/3
S.No.	Test Parameter	Units	Results	Requirements		Test Method
				Acceptable limit	Permissible limit	
9	ammonia -N), Cl.4.0, Table -2-ii)		0.2)			
10	Anionic detergents (as MBAS), Cl.4.0, Table -2-iii)	mg/l	BLQ (LOQ 0.02)	Max 0.2	Max 1.0	Annex K of IS:13428 :2005, RA 2014
11	Barium (as Ba), Cl.4.0, Table -2-iv)	mg/l	BLQ (LOQ - 0.002)	Max 0.7	No relaxation	Annex F of IS:13428 :2005, RA 2014 or IS 15302
12	Boron (as B) , Cl.4.0, Table -2-v)	mg/l	BLQ (LOQ 0.01)	Max 0.5	Max 2.4	IS:3025 (part 57) ;2005, RA2017
13	Calcium (as Ca), Cl.4.0, Table -2-vi)	mg/l	33.9	Max 75	Max 200	IS:3025 (part 40) ;1991, RA 2019
14	Chloramines (as Cl2), Cl.4.0, Table -2-vii)	mg/l	BLQ (LOQ 0.1)	Max 4.0	No relaxation	IS:3025 (part 26),1986; RA 2019
15	Chloride (as Cl), Cl.4.0, Table -2-viii)	mg/l	32.5	Max 250	Max 1000	IS:3025 (part 32) , 1988, RA 2019
16	Copper (as Cu), Cl.4.0, Table -2-ix)	mg/l	BLQ (LOQ - 0.002)	Max 0.05	Max 1.5	IS:3025 (part 42) ; 1992, RA 2019
17	Fluoride (as F), Cl.4.0, Table -2-x)	mg/l	0.3	Max 1.0	Max 1.5	IS:3025 (part 60);2008, RA 2019
18	Free residual chlorine, Cl.4.0, Table -2-xi)	mg/l	Less than 0.02	Min 0.2	Max 1	IS:3025 (part 26);1986, RA 2019
19	Iron (as Fe), Cl.4.0, Table -2-xii)	mg/l	BLQ (LOQ - 0.004)	Max 1.0	No relaxation	IS:3025 (part 53);2003 , RA2019
20	Magnesium (as Mg), Cl.4.0, Table -2-xiii)	mg/l	19.2	Max 30	Max 100	IS:3025 (part 46), 1994, RA 2019
21	Manganese (as Mn), Cl.4.0, Table -2-xiv)	mg/l	BLQ (LOQ - 0.002)	Max 0.1	Max 0.3	IS:3025 (part 59);2006, RA 2017
22	Nitrate (as NO3), Cl.4.0, Table -2-xvi)	mg/l	1.05	Max 45	No relaxation	IS:3025 (part 34);1988, RA 2019
23	Phenolic compound (as C6H5OH), Cl.4.0, Table -2-xvii)	mg/l	BLQ (LOQ 0.001)	Max 0.001	Max 0.002	IS:3025 (part 43);1992, RA 2019
24	Selenium , (as Se), Cl.4.0, Table -2-xviii)	mg/l	BLQ (LOQ - 0.002)	Max 0.01	No relaxation	IS:3025 (part 56);2003, RA 2019 or IS:15303
25	Silver (as Ag), Cl.4.0, Table -2-xix)	mg/l	BLQ (LOQ - 0.002)	Max 0.1	No relaxation	Annex J of IS :13428 2005, RA 2014
26	Sulphate , (as SO4), Cl.4.0, Table -2-xx)	mg/l	19.3	Max 200	Max 400	IS:3025 (part 24);1986, RA 2019
27	Sulphide (as H2S), Cl.4.0, Table -2-xxi)	mg/l	BLQ (LOQ 0.01)	Max 0.05	No relaxation	IS:3025 (part 29);1986, RA 2019
28	Total Alkalinity as	mg/l	177.0	Max 200	Max 600	IS:3025 (part 23);1986, RA 2019

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HARYANA STATE POLLUTION CONTROL BOARD

SCO-55, Sec.25, HUDA, Panipat Ph. 0180-2672037

Email:- hspcbopr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313282421PITCTO4281148

Dated:24/08/2021

To.

M/s :Indian Synthetic Rubber Private Limited

Opp. to IOCL-PNC Polymer gate, Village: Balijatan,Panipat

Subject: Grant of consent to operate to M/s Indian Synthetic Rubber Private Limited.

Please refer to your application no. 4281148 received on dated 2021-06-28 in regional office Panipat. With reference to your above application for consent to operate, M/s Indian Synthetic Rubber Private Limited is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2021 - 31/03/2025
Industry Type	Synthetic rubber excluding molding
Category	ORANGE
Investment(In Lakh)	95800.0
Total Land Area(Sq. meter)	231431.0
Total Builtup Area(Sq. meter)	61534.0
Quantity of effluent	
1. Trade	2475.0 KL/Day
2. Domestic	115.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	Recycle and Reuse after treatment
2. Trade	Recycle and Reuse after treatment
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	5.59.0
5. O&G	10 mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	5.59.0
5. O&G	10 mg/l

Number of stacks	4
Height of stack	
1. Process stack	30 meters
2. Incinerator Stack	30 meters
3. DG 1 stack	3 meters above roof
4. DG 2 Stack	3 meters above roof
Emission parameters	
1. SPM (Incinerator)	50 mg/Nm ³
2. SPM (Process Section)	150 mg/Nm ³
3. SOX	600 mg/m ³
4. NOX	300 mg/m ³
5. Other industry specific parameters	
Product Details	
1. SBR	363.63 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Incinerator	350 Litres/hr
Type of Fuel	
1. Diesel	13.6 KL/day
2. RLNG	3.36 TPD
Raw Material Details	
Rosin Acid	8.24 Metric Tonnes/Day
Fatty Acid	11.30 Metric Tonnes/Day
PHP	0.36 Metric Tonnes/Day
KOH	8.40 Metric Tonnes/Day
NAOH	3.43 Metric Tonnes/Day
Sulphuric acid	4.14 Metric Tonnes/Day
Styrene	71.55 Metric Tonnes/Day
Butadiene	230.55 Metric Tonnes/Day
Dark oil	24.87 Metric Tonnes/Day
Low PCA Oil	17.76 Metric Tonnes/Day
Styreneated Phenol	2.13 Metric Tonnes/Day
HCL	2.13 Metric Tonnes/Day
Diethy hydroxylamine	0.32 Metric Tonnes/Day
Tertiary Dodecyl Mercaptan	0.77 Metric Tonnes/Day
Potassium Chloride	1.59 Metric Tonnes/Day

Kamaljit Singh
 Digitally signed by
 Kamaljit Singh
 Date: 2021.08.24
 11:42:19 +05'30'

Regional Officer, Panipat

Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

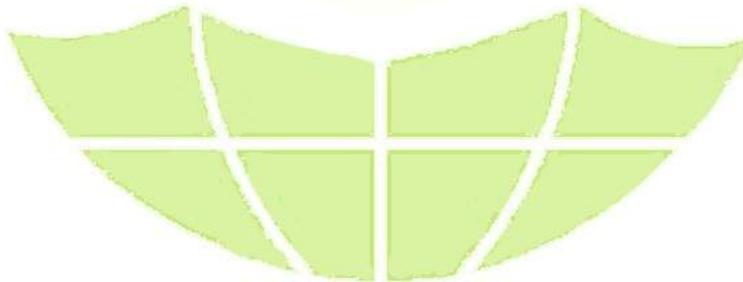
1. That the unit will not discharge any effluent inside or outside the premises and will comply with the standards prescribed as per Environment (Protection) Rules, 1986 . 2. That the unit will maintain and operate its ETP/APCM regularly and efficiently to keep all the applicable parameters within prescribed industry specific standards under E(P) Act 1986. 3. That the unit will not increase its production capacity and will not made any expansion within existing plant without prior permission of the Board. 4. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have adequate D.G. set to ensure regular and effective running of pollution control devices. 5. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 6. That the unit will comply with all the provisions of Hazardous Waste Rules . 7. That the unit will obtained authorization under HOWM rules 2016 with in 30 days . 8. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

Digitally signed by Kamaljit Singh
Date: 2021.08.24 11:41:05
+05'30'

Kamaljit Singh
Regional Officer, Panipat

Haryana State Pollution Control Board.

HARYANA STATE



Outside Boundary wall Repair Evidence

Boundary wall Repair Measurement Details:

DEY'S ENGINEERING									
Measurement Sheet of General Maintenance									
ITEM NO.	SERVICE NO.	ITEM DESCRIPTION	UNIT	NO.	LENGTH	WIDTH	HEIGHT / DEPTH	QUANTITY	REMARK
10	10000047	Removal of surplus earth							
		In Product warehouse	M3	1.00	5.00	3.50	0.30	5.25	
		In ETP HRSCC-2	M3	1.00	0.80	0.70	0.30	0.17	
		Total Qty.						5.42	
20	10000054	Dismantling of RCC							
		In Product warehouse	M3	1.00	5.00	3.50	0.30	5.25	
		In ETP HRSCC-2	M3	1.00	0.80	0.70	0.30	0.17	
		Total Qty.						5.42	
30	10000062	Plastering work 6mm to 12mm							
		In out side boundary wall	M2	1.00	277.00		2.40	664.80	
		Total Qty.						664.80	
40	10000066	12mm thick waterproof Plaster Repairing							
		In Chemical house skid B	M2	2.00	7.20		1.10	16.64	
		In out side boundary wall	M2	1.00	277.00		2.40	664.80	
		Total Qty.						681.44	
50	10000079	RCC M25 volume							
		In ETP Chemical house skid b	M3	1.00	5.50	2.00	0.16	1.76	
		Total Qty.						680.64	
60	10000081	Reinforcement							
		In Product warehouse	KG	80.00	3.80	304.00	0.62	0.19	
		chairs	KG	54.00	5.30	286.20	0.62	0.18	
		Total Qty.						0.37	
70	10000082	Shuttering Work							
		In Product warehouse	M2	2.00	5.00		0.30	3.00	
			M2	2.00	3.50		0.30	2.10	
		Total Qty.						5.10	
80	10000098	Grouting with Conbextra GP-2							
		In ETP HRSCC-2	M3	1.00	0.80	0.70	0.30	0.17	
		Total Qty.						0.17	
90	10000165	Mason_Day (8 hrs)							
		(01-09-2020 to 30-09-2020)	MAD	1.00				1.00	
		Total Qty.						1.00	
100	10000168	Plumber_Day (8 Hours)							
		(01-09-2020 to 30-09-2020)	MAD	25.00				25.00	
		Total Qty.						25.00	
110	10000171	Un-skilled Labour_Day (8 Hours)							
		(01-09-2020 to 30-09-2020)	MAD	26.00				26.00	
		Total Qty.						26.00	
120	100002625	Removing of RCC Slab							
		In Canteen to Admin	M3	1.00	45.00	1.20	0.30	16.20	
		Total Qty.						16.20	

For DEY'S ENGINEERING
Sudhakar
 Sd/-
06/10/20

Outside Boundary wall Repair Evidence

Copy of Bill Paid to Contractor (Bill Includes other general Maintenance also)

JBL	DEY'S ENGINEERING PROJECT AND MAINTENANCE JOB Present Add: House No: 292 Virat Nagar Panipat Haryana Email Id:-deysengineering1@gmail.com Tel: +919416653188 PAN NO.: ALUPD0099D GST NO.:06ALUPD0099D1Z4	Original for Receipt	
Tax Invoice			
Invoice No.	238	Invoice date:	5-Oct-2020
RA Bill No	19 20	Vender Code	10000980
State	Haryana	W0/Po/No	6100000853
Code	06	W0/Po/Date	12-Jan-2019
Bill to Party			
Name:	Indian Synthetic Rubber Private Limited		
Address:	Opp Naphtha Cracker Polymer Terminal Gate Panipat-132140 Haryana		
GSTIN:	06AACCI3980J1ZE		
State:	Haryana	Code	06
Subject: RFQ for "CIVIL-GENERAL MAINTENANCE CONTRACT" at ISRPL complex, Panipat , Haryana			
S. No.	Sevice Description	Accounting code	Taxable Value
1	General Maintenance	9987	347393.40
	SRO No: 4900004742 SES No: 1000032856 Sign: <i>[Signature]</i> Date: 08/10/20		
Rupees: Four Lakhs Nine Thousand Nine Hundred Twenty Three and Forty Paise Only.		Total	347393.40
		Add: CGST	9% 31265.00
		Add: SGST	9% 31265.00
		Add: IGST	0% 0.00
		Total Tax Amount	62530.00
		Total Amount after Tax:	409923.40
Bank Details			
DEY S ENGINEERING ICICI Bank Branch:Gol Market Model Town Panipat Dist : Panipat 132103 Bank A/C:661905500252 Bank IFSC: ICIC0006619		DEY S ENGINEERING For DEY'S ENGINEERING <i>[Signature]</i> Site Incharge Authorised signatory	

Received by
[Signature]
 06/10/20



Outside Boundary wall Repair Evidence

Total Expenditure:

Quantity (Unit) * Rate Rs /Unit

664x143= 94952.00

664x160= 106240.00

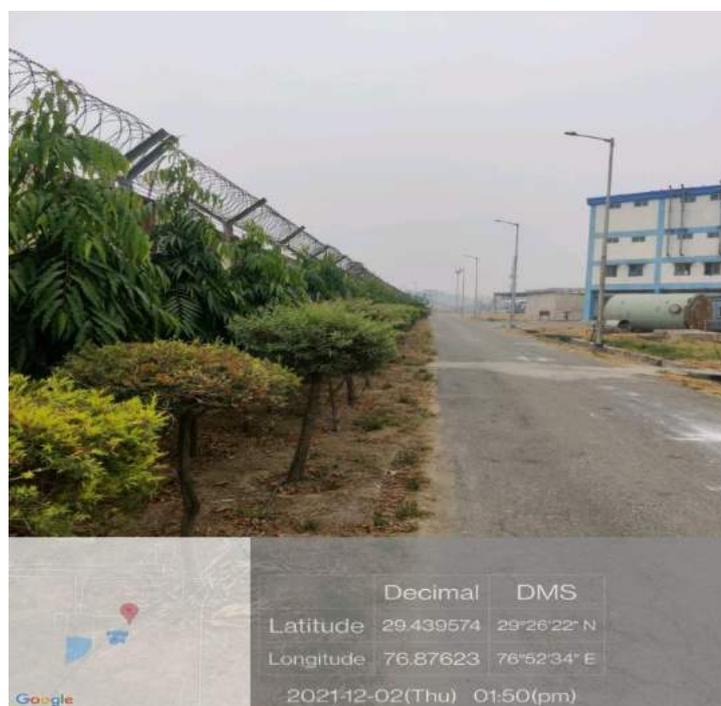
Total Amount Rs. 201192.00

Annexure -11

Photograph- I



Photograph-II



Photograph III



Outside Boundary wall Repair Evidence

Boundary wall Photo (Before repair):



Outside Boundary wall Repair Evidence

Boundary wall Photo (after repair):

